

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**APPEAL NO. 25 OF 2023 (SZ)**

In the matter of:  
ALEX PAUL

....Appellant

-VS-

State Environment Impact Assessment Authority,  
Tamilnadu and other.

----Respondent(s)

**REJOINDER FILED ON BEHALF OF THE APPELLANT TO THE  
ADDITIONAL AFFIDAVIT FILED BY RESPONDENT NOS.1 AND 2**

**Index**

<b>S.No</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Rejoinder	1-9
2.	Copy of Kanniyakumari Wildlife Sanctuary Notification SO. 3236 (E) dated 22.09.2020 <b>(ANNEXURE-15)</b>	10-35
3.	Copy of the Metalliferous Mines Regulations, 1961 <b>(ANNEXURE-16)</b>	36-41
4.	Copy of Highways Department Notification, Revenue Records, VAO Certificate along with translation. <b>(ANNEXURE-17)</b>	42-58
5.	Copy of Colour Photograph of Road MD 488	59-60
6.	Copy of Colour Map mentioned Kanniyakumari Wildlife Sanctuary Notification	61

Dated at Chennai on this the 19<sup>th</sup> day of March, 2024.

For.   
19/3/24  
**M/s. E.K. KUMARESAN**

COUNSEL FOR APPELLANT

1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Under Section 16(i) read with Section 18 (1) of the National Green Tribunal  
Act, 2010)

**APPEAL No. 25 of 2023(SZ)**

IN THE MATTER OF:

Alex Paul

...Appellant

Versus

State Environment Impact

Assessment Authority, Tamilnadu and Ors

...Respondents

**REJOINDER FILED ON BEHALF OF THE APPELLANT TO THE  
ADDITIONAL AFFIDAVIT FILED BY RESPONDENT NOS.1 AND 2.**

I, Alex Paul, Son of K.C. Paulose aged about 51 years, Koottalil House, Kunnekal Post, Muvattupuzha, Ernakulam District, Kerala State-682 316, project site is at Survey No.531/1B (Part), Ponmanai A Village, Thiruvattar Taluk, Kanniyakumari District, Tamilnadu, temporarily come down to Chennai, do solemnly affirm and state as follows:

1. I am the Appellant in the above captioned appeal and as such I am conversant with the facts of the case. I am competent to swear this affidavit.
2. I have read the Counter Affidavit and Additional Affidavit of the Respondent Nos.1 and 2. I deny all the averments made by the Respondents therein specifically admitted or are of matter of record. The Appellant herein reserves the right to rebut any specific averment if put on record by the Respondents at a later stage. At this juncture, it is noteworthy to submit that the additional



2

affidavit filed by the Respondents is a deliberate attempt to mislead this Hon'ble Tribunal by concealing material facts.

3. That it is to submit that before traversing into the counter filed by the Respondents. The Appellant herein would like to put forth the preliminary submissions and certain crucial facts raised in the appeal for the convenience of this Hon'ble Court.

**Facts leading to the present appeal:-**

4. The Appeal has been filed under Sec.16(i) of the National Green Tribunal Act, 2010 against the refusal/rejection of the Environmental Clearance (hereinafter referred to as the "EC") of the Appellant for the proposed operation of Rough Stone and Gravel Quarry over an extent of 4.52.0 Ha in S.F. No. 531/1B (Part) of Ponmanai A Village, Thiruvattur Taluk, Kanniyakumari District, Tamil Nadu vide letter No. SEIAA-TN/F.No.9625/2022 dated 25.05.2023 by the Respondent 1, State Environmental Impact Assessment Authority, Tamilnadu rejected my proposal on the following grounds;

- i. The proposed quarry site is located in an ecologically sensitive area of Western Ghats and is surrounded by thick vegetation.
- ii. Further, the proposed mine lease area is in the top of a hill which appears to be a watershed which will in turn have implications on the contributions of surface runoff.
- iii. The Proposed site is at a distance of approximately 2.75 km from kanniyakumari Wildlife Sanctuary.
- iv. There is a National highway located at a distance of 443m from the foothill of the proposed mine lease area which falls within 500m danger zone as stipulated by the DGMS for the blasting



3

operations and it could possibly pose a threat to the vehicles plying on the Highway.

- v. The quarrying operation may cause depletion of fertile topsoil which will lead to environmental degradation to flora and fauna in and around the area.

5. I submit that the present appeal has been filed seeking for the following relief:

(a) Set aside the order dated 25.05.2023 bearing Letter No. SEIAA-TN/F.No.9625/202 in proposal number: SIA/TN/MIN/408810/ 2022 issued by the State Environment Impact Assessment Authority, Tamil Nadu.

(b) Direct the Respondent Nos.1 and 2 to consider the Environmental Application of the Appellant in a time bound manner after considering the clearances granted by the other departments of Government of Tamil Nadu.

(c) Pass any other orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the present Appeal.

**Para-wise reply to the contentions raised by the Respondents in the counter- Affidavit:-**

6. That the averments in Para.1 to 8 of the Additional Affidavit of Respondents, are a matter of record and therefore does not require response.

7. That the averments in para 9 to11 of the Additional affidavit is denied as false and devoid of merits on the fact that as per MoEF & CC Notification SO. 3236(E) dated 22.09.2020 the Central Government



4

notifies an area to an extent varying from 0 (Zero) to 3.0 Kilometres around the Boundary of the Kanniyakumari Wildlife sanctuary in Kanniyakumari District, Tamilnadu and its Eco- Sensitive Zone locations. The relevant para 1 is extracted as follows: **(ANNEXURE-15)**

1. **Extent and boundaries of Eco-sensitve Zone-** (1) *The Eco-sensitive Zone shall be to an Extent of 0 (Zero) to 3.0 Kilometres around the boundary of Kanniyakumari Wildlife Sanctuary and the area of the Eco-Sensitive Zone is 117.7772 square kilometres. The extent of Eco-Sensitive Zone at various direction of the Protected Area are given below:*

<b>DIRECTION</b>	<b>MAXIMUM EXTENT(KMS)</b>
North	0
<b>North- East</b>	<b>0</b>
East	1.0
South- East	1.0
South	3.0
South- West	1.25
West	2.8
North- West	0

**Zero extent of Eco-sensitive zone in the North, North-East and East Directions of Kanniyakumari Wildlife Sanctuary is due to the bordering Kalakkad Mundanthurai Tiger Reserve. Similarly, Eco-Sensitive Zone extent is zero in the West and North-West as it is bordering Neyyar Wildlife Sanctuary of Kerala State. In the South, it is zero along the Poigaimalai Reserve Forest.**



8. That it is to submit that the Project site is located at a distance of 3.07 Kms away from the Kanniyakumari wildlife sanctuary, inspite of the fact that the Eco-Sensitive Zone in the **North East direction is zero** as elucidated in the MoEF & CC Notification SO. 3236(E) dated 22.09.2020 and thus, there is no distance implied on the impugned project site.
9. Based on the prevailing circulars and notification, the Principal Chief Conservator of Forests, Tamilnadu Forest Department vide Ref.K.Dis.No. TS4/566/2022 dated 19.05.2022 has also stated that the proposed site is not located in any Eco-Sensitive Zone of protected areas and Elephant Corridor and there may not be damages to the flora and fauna in Forestry point of View and the advised to contribute the Voluntary Wildlife Conservation in Consultation with the District Forest Officer with the budget provision of Rs.15.00 Lakhs for mitigation conservation measures for 3 years as precautionary measures.

**(ANNEXURE-7)**

10. I humbly submit that, the Hill Area Conservation Authority placed the project in Agenda 8 of the Minutes of the 79<sup>th</sup> Meeting and the decision made vide Roc.No.13975/2022/HACA dated 06.10.2022 recommended the proposed project subject to the conditions imposed by the Geology and Mining Department, Forest Department and Agricultural Engineering Department. **(ANNEXURE-8)**
11. I humbly submit that, the Agricultural Engineering Department has also recommended the project vide Letter No. B(K)1/46221/2018 dated 20.03.2020. **(ANNEXURE-10)**



6

12. I humbly submit that in reply to the para 12,13 of the Additional affidavit, there is **No Ban or Restrictions within the Danger Zone as per the Metalliferous Mines Regulations, 1961.** The relevant para is extracted as follows: **(ANNEXURE-16)**

**THE METALLIFEROUS MINES REGULATIONS, 1961.**

**Section: 2(25)- Definition:** "public road" means a road maintained for public use and under the jurisdiction of any Government or local authority;

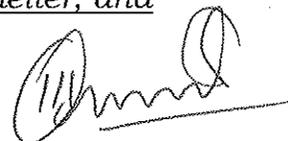
**Section: 164- Taking Shelter under CHAPTER XV – Explosives and Shotfiring:**

**164. Taking shelter etc.** – 1/(1) *The blaster shall, before a shot is charged, stemmed or fired, see that all persons other than his assistants, if any, in the vicinity, have taken proper shelter and he shall also take suitable steps to prevent any person approaching the shot and shall himself take adequate shelter, along with his assistants if any, before firing the shots.*

*(1-A) in the case of an opencast working the blaster shall not charge or fire a shot.*

*(a) unless he has taken the precautions laid down in sub-regulation. (1)*

*(b) Unless sufficient warning, by efficient signals or other means approved by the manager, is given over the entire area falling within a radius of 300 metres from the place of firing (hereinafter referred to as the danger zone) and also he has ensured that all persons within such area have taken proper shelter, and*



(7)

(c) Where any part of a public road or railway lies within the danger zone, unless two persons are posted, one in either direction at the two extreme points of such road or railway which fall within the danger zone who have, by an efficient system of telephonic communication or hooter or loudspeakers or other means approved by the Chief Inspector or Regional Inspector intimated clearance of traffic to the blaster and have also warned the passers by and whenever possible the vehicle also, if any, which have passed by such road or railway :

Provided that if blasting is done in such a manner approved in writing, by the Chief Inspector or Regional Inspector , that the flying fragments from blasting cannot project beyond a distance of ten metres from the place of firing, the provisions of clauses (b) and (c) need not be complied with,

(1-B) (a) In the case of an opencast working, where any permanent building or structure of permanent nature, not belonging to the owner, lies within the danger zone, the aggregate maximum charge in all the holes fired at one time shall not exceed two kilograms unless permitted in writing by the Chief Inspector of the Regional Inspector and subject to such conditions as he may specify therein :

Provided that if blasting is done with delay detonators or other means an that there is a delay of at least half a second between



8

successive shots fired, a maximum charge of two kilograms can be used in each hole;

Provided further that if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres irrespective of the amount of the charge, no blasting shall be done except with the permission in writing of the Chief Inspector or the Regional Inspector and subject to such conditions as he may specify therein.

Subsequently, the safety distance of 300 metres is increased to 500 metres by the Director General of Mines Safety vide circular No. DGMS(SOMA)/(Tech) cir.No.2 of 2003 dated 31.01.2003.

**(ANNEXURE-13)**

13. I humbly submit that, as per the rejection ground III the project site is located within 443m of National highway from the foothill of the proposed mine lease area is false. The road near project site is MD 488 which is a District/Rural Road as per the Village Records, VAO Certificate and Highway Department Notification. I have also attached the Road Photographs in Geo Co-ordinates. **(ANNEXURE-17)**

14. I humbly submit that, the prevailing provisions as per the Tamilnadu Minor Mineral Concession Rules, 1956, Section-36 (1) mandates only 50 metres in case of Pubic Road, Public Building, reservoir and canal.





## उपाबंध-V

की गई कार्रवाई सम्बन्धी रिपोर्ट का प्रपत्र :

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में प्रस्तुत करें) ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट नुटियों के सुधार के लिए निबटाए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार)। विवरण उपाबंध के रूप में संलग्न करें।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 22nd September, 2020

**S.O. 3236(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 795(E), dated the 21<sup>st</sup> February, 2020, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

**AND WHEREAS**, copies of the Gazette containing the said draft notification were made available to the public on the 21<sup>st</sup> February, 2020;

**AND WHEREAS**, objections and suggestions were received from persons and stakeholders in response to the aforesaid draft notification were duly considered in the Ministry;

**AND WHEREAS**, the Kanniyakumari Wildlife Sanctuary is spread over an area of 402.395 square kilometers and is situated in Agastheeswaram, Thovalai, Kalkulam and Vilavancode Taluks of Kanniyakumari District in the State of Tamil Nadu. In due recognition of the tremendous biological potential, major chunk of Kanniyakumari forest division was declared as Kanniyakumari Wildlife Sanctuary comprising an area of 402.395 square kilometers vide G.O. (Ms) No.128 (E&F) dated the 20<sup>th</sup> November, 2007;

**AND WHEREAS**, floristically, the Western Ghats is one of the richest areas in our country harboring not less than 3500 species of flowering plants which is 27% of the flowering plants in India; and there are 58 endemic genera of which 47 are monotypic. The Agasthiyamalai hills (Ariyankavu pass to Aralvaimozhi pass) have approximately 189 endemic species and the genetic resources of endemics like *Piper sp*, *Garcinia*, *Eugenia*, *Ixora*, *Hiptage*, *Calamus*, *Amorphophallus* and *Dioscorea* while endemic medicinal and endangered plants are also some of the natural wealth of the Kanniyakumari Wildlife Sanctuary;

**AND WHEREAS**, important flora available in the Sanctuary are karuvelam (*Acacia nilotica*), seyakkai (*Acacia concinna*), parambai (*Acacia ferruginea*), kattumaram (*Albizia falcata*), chilavagai (*Albizia odoratissima*), velvagai (*Albizia procera*), vekkali (*Anogeissus latifolia*), kola niyila or vellakkadambu (*Anthocephalus cadamba*), moongil (*Bambusa bambos*), kondapanai (*Bentinckia condapanna*), perambu (*Calamus rotang*), kalakkai (*Carissa carandas*), moongil (*Dendrocalamus strictus*), ruthraksham (*Elaeocarpus tuberculatus*), kodapuli (*Garcinia cambogia*), kathadi (*Grevillea robusta*), thanukku (*Gyrocarpus jacquini*), acha (*Hardwickia binata*), nannari (*Hemidesmus indicus*), koduka puli (*Holarrhena antidysenterica*), avi (*Holoptelia intergrifolia*), maravetti

(*Hydnocarpus laurifolia*), venteaak (*Lagerstroemia lanceolata*), iluppai (*Madhuca latifolia*), maglam (*Mimusops elengi*), kattujathika (*Myristica attenuata*), irul (*Ochlandra travancorica*), vengai (*Pterocarpus marsupium*), senchandanam (*Pterocarpus santalinus*), sandanam (*Santalum album*), naval (*Syzygium cumini*), teak (*Tectona grandis*), nirmarudhu (*Terminalia arjuna*), karimarudhu (*Terminalia tomentosa*), palai (*Wrightia tinctoria*), clandai (*Zizyphus mauritiana*), etc;

**AND WHEREAS**, Kanniyakumari Wildlife Sanctuary being a part of Western Ghats is rich in wildlife with at least 40 types of mammals, about 120 species of birds including 14 species of migratory birds and rich diversity of fishes, reptiles and amphibians. There are more than 2272 species of flowering plants recorded here apart from 62 species of orchids and 91 species of ferns. The major fauna recorded from the Sanctuary are Asian elephant (*Elephas maximus*), golden jackal (*Canis aureus*), barking deer / Indian muntjak (*Muntiacus muntjak*), Indian leopard (*Panthera pardus fusca*), common palm civet (*Paradoxurus hermaphroditus*), gaur (*Bos gaurus*), Indian crested porcupine (*Hystrix indica*), Indian fox (*Vulpes bengalensis*), Indian giant squirrel (*Ratufa indica*), Indian grey mongoose (*Herpestes edwardsii*), Indian mouse deer (*Moschiola meminna*), Indian pangolin (*Manis crassicaudata*), Indian wild dog (*Cuon alpinus*), jungle cat (*Felis chaus*), lion tailed macaque (*Macaca silenus*), Nilgiri langur (*Trachypithecus johnii*), Nilgiri marten (*Martes gwatkinsi*), Nilgiri tahr (*Hemitragus hylocrius*), northern plains grey langur (*Semnopithecus entellus*), rusty spotted cat (*Prionailurus rubiginosus*), sambar deer (*Rusa unicolor*), slender loris (*Loris tardigradus*), sloth bear (*Melursus ursinus ursinus*), small Indian civet (*Viverricula indica*), striped hyena (*Hyaena hyaena*), royal bengal tiger (*Panthera tigris tigris*), wild boar (*Sus scrofa*), etc; while important avifauna of the Sanctuary are Asian brown flycatcher (*Muscicapa dauurica*), Asian fairy-bluebird (*Irena puella*), Asian koel (*Eudynamis scolopaceus*), Asian paradise-flycatcher (*Terpsiphone paradisi*), black-shouldered kite (*Elanus axillaris*), blue-winged parakeet (*Psittacula columboides*), changeable hawk-eagle (*Nisaetus cirrhatus*), common flameback woodpecker (*Dinopium javanense*), coppersmith barbet (*Psilopogon haemacephalus*), crested serpent-eagle (*Spilornis cheela*), emerald dove (*Chalcophaps indica*), Asian golden oriole (*Oriolus oriolus*), Asian sparrowhawk (*Accipiter nisus*), great Indian hornbill (*Buceros bicornis*), greater racket-tailed drongo (*Dicrurus paradiseus*), grey junglefowl (*Gallus sonneratii*), Indian treepie (*Dendrocitta vagabunda*), little scaly-bellied green woodpecker (*Picus squamatus*), malabar trogon (*Harpactes fasciatus*), nilgiri wood-pigeon (*Columba elphinstonii*), plum-headed parakeet (*Psittacula cyanocephala*), scarlet minivet (*Pericrocotus speciosus*), southern hill-myna (*Gracula indica*), vernal hanging-parrot (*Loriculus vernalis*), etc;

**AND WHEREAS**, important Ichthyofauna, amphibians and reptiles of the Kanniyakumari Wildlife Sanctuary are commerson's glassy perchlet (*Ambassis commersonii*), spotted snakehead (*Channa punctatus*), giant danio (*Danio aequipinnatus*), orange chromide (*Etroplus maculatus*), sucker fish (*Garra mullya*), mozambique tilapia (*Oreochromis mossambicus*), black mahseer (*Tor khudree*), Asian common toad (*Duttaphrynus melanostictus*), Indian bull / golden frog (*Hoplobatrachus tigerinus*), Günther's frog (*Indirana diplostica*), Gund's leaping frog (*Indirana leptodactylus*), black torrent frog (*Micrixalus saxicola*), pink-thighed torrent frog (*Micrixalus phyllophilus*), kalakad wrinkled frog (*Nyctibatrachus vasanthi*), golden frog (*Rana aurantiaca*), bicolored / malabar frog (*Rana curtipes*), kalakad gliding frog (*Rhacophorus calcadensis*), malabar gliding frog (*Rhacophorus malabaricus*), marble sand frog (*Sphaerotheca rolande*), malabar tailed caecilian (*Uraeotyphlus malabaricus*), red caecilian (*Uraeotyphlus oxyurus*), Dubois' hill frog (*Zakerana keralensis*), common krait (*Bungarus caeruleus*), common green forest lizard (*Calotes calotes*), Indian chameleon (*Chamaeleo zeylanicus*), Indian day gecko (*Cnemaspis indica*), mugger or marsh crocodile (*Crocodylus palustris*), Indian star tortoise (*Geochelone elegans*), anamalay gecko (*Hemidactylus anamallensis*), bamboo pit viper (*Trimeresurus gramineus*), horseshoe pit viper (*Trimeresurus strigatus*), Russell's viper (*Daboia russelii*), checkered keelback or asiatic water snake (*Xenochropis piscator*), etc;

**AND WHEREAS**, rare, endangered and threatened species found in the Sanctuary are sage-leaved alangium (*Alangium salvifolium*) begonia (*Begonia cordifolia*), rattlepod (*Crotalaria scabra*), Karapu Tekel (*Derris benthamii*), Munroc's marble tree (*Elaeocarpus munroii*), Heydotis (*Hedyotis eualuate*), ashok (*Polyalthia rufensis*), vanilla creeper (*Vanilla wightiana*), (*Acranthera grandiflora*), (*Actinodaphne lanata*), (*Anacolosa densiflora* (*Ceropegia pusilla*), (*Impatiens neo-barnesii*), (*Impatiens nilagirica*), (*Memeeylon flavescens*), (*Nothopegia aureo-fulva*), (*Psychotria globicephala*), (*Aporosa lindleyana*), (*Arenga wightii*), (*Bentinckia condapanna*), (*Elaeocarpus venustus*), (*Santalum album*), Nilgiri Tahr (*Hemitragus hylocrius*), lion-tailed macaque (*Macaca silenus*), red slender loris (*Loris tardigradus*), Asian elephant (*Elephas maximus*), dhole (*Cuon alpinus*), royal Bengal tiger (*Panthera tigris tigris*), Indian pangolin or scaly anteater (*Manis Crassicaudata*), etc. While the endemic species available in the Sanctuary are *Aglaiia barberi*, *Batrachostomus moniliger*, *Atlantia wightii*, *Collocalia unicolor*, *Biophytum intermedium*, *Dendrocitta leucogastra*, *Biophytum longibracteatum*, *Harpactes fasciatus*, *Brysophyllum tetrandrum*, *Iole indica*, *Canthium neligherrense*, *Lonchura kelaarti*, *Cinnamomum travancorium*, *Megalaima rubricapilla*, *Cymbopogon polyneuros*, *Megalaima viridis*, *Cymbopogon travancorensis*, *Myiophonus horsfieldii*, *Derris benthamii*, *Nectarinia lotenia*, *Didymocarpus repens*, *Nectarinia minima*, *Eugenia calacadensis*, *Ocyrceros griseus*, *Eugenia singampattiana*, *Pomatorhinus horsfieldii*, *Euphorbia vajravelui*, *Psittacula columboides*, *Gordonia obtuse*, *Pycnonotus priocephalus*, *Hedyotis eulata*, *Rhopocichla atriceps*, *Homalium jainii*, etc;

**AND WHEREAS**, it is necessary to conserve and protect the area, the extent and boundaries of Kanniyakumari Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological,

environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW, THEREFORE**, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 0 (zero) to 3.0 kilometres around the boundary of Kanniyakumari Wildlife Sanctuary, in Kanniyakumari District in the State of Tamil Nadu as Kanniyakumari Wildlife Sanctuary the Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-sensitive Zone.** - (1) The Eco-sensitive Zone shall be to an extent of 0 (zero) to 3.0 kilometres around the boundary of Kanniyakumari Wildlife Sanctuary and the area of the Eco-sensitive Zone is 117.7772 square kilometres. The extent of Eco-sensitive Zone at various direction of the Protected Area are given below:-

Direction	Maximum Extent (kilometer)
North	0
North-East	0
East	1.0
South-East	1.0
South	3.0
South-West	1.25
West	2.8
North-West	0

*Zero extent of Eco-sensitive Zone in the North, North-East and East directions of Kanniyakumari Wildlife Sanctuary is due to the bordering Kalakkad Mundanthurai Tiger Reserve. Similarly, Eco-sensitive Zone extent is zero in the West and North-West as it is bordering Neyyar Wildlife Sanctuary of Kerala State. In the South, it is zero along the Poigaimalai Reserve Forest.*

- (2) The boundary description of Kanniyakumari Wildlife Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I**.
- (3) The maps of the Kanniyakumari Wildlife Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA**, **Annexure-IIB**, **Annexure-IIC** and **Annexure-IID**.
- (4) Lists of geo-coordinates of the boundary of Kanniyakumari Wildlife Sanctuary and Eco-sensitive Zone are given in Table A and Table B of **Annexure-III**.
- (5) The lists of villages falling in the proposed Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV**.
2. **Zonal Master Plan for Eco-sensitive Zone.**-(1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.
- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
- Environment;
  - Forest and Wildlife;
  - Agriculture;
  - Revenue;
  - Urban Development;

- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj; and
- (xi) Public Works Department.

- (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
- (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
- (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

**3. Measures to be taken by the State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.-** (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.**—The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism or Eco-tourism.**— (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:—

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.

(4) **Natural heritage.**— All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) **Man-made heritage sites.**— Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) **Noise pollution.**— Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) **Air pollution.**— Prevention and control of air pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**— Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) **Solid wastes.**— Disposal and Management of solid wastes shall be as under:—

(a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8<sup>th</sup> April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;

(b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.

**(10) Bio-Medical Waste.**— Bio-Medical Waste Management shall be as under:-

- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28<sup>th</sup> March, 2016.
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

**(11) Plastic waste management.**— The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18<sup>th</sup> March, 2016, as amended from time to time.**(12) Construction and demolition waste management.**— The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29<sup>th</sup> March, 2016, as amended from time to time.**(13) E-waste.**— The E - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.**(14) Vehicular traffic.**— The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.**(15) Vehicular pollution.**— Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.**(16) Industrial units.**— (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

- (ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

**(17) Protection of hill slopes.**— The protection of hill slopes shall be as under:-

- (a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

**4. List of activities prohibited or to be regulated within Eco-sensitive Zone.**— All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act, 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No. (1)	Activity (2)	Description (3)
<b>A. Prohibited Activities</b>		
1.	Commercial mining, stone quarrying and crushing units.	<p>(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses within Eco Sensitive Zone;</p> <p>(b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4<sup>th</sup> August, 2006 in the matter of T.N. Godavarman</p>

(16)

		Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 <sup>st</sup> April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted:  Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited.
4.	Use or production or processing of any hazardous substances.	Prohibited.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited.
<b>B. Regulated Activities</b>		
8.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities:  Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
9.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer:  Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.  Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.  (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
10.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.

11.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
12.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
13.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except as otherwise provided) as per the applicable laws except for meeting local needs.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
15.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
17.	Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
18.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
21.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
23.	Open well, bore well, etc. for agriculture or other usage.	Regulated as per the applicable laws.
24.	Solid waste management.	Regulated as per the applicable laws.
25.	Introduction of exotic species.	Regulated as per the applicable laws.
26.	Eco-tourism.	Regulated as per the applicable laws.
27.	Use of polythene bags.	Regulated as per the applicable laws.
28.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
<b>C. Promoted Activities</b>		
29.	Rain water harvesting.	Shall be actively promoted.
30.	Organic farming.	Shall be actively promoted.
31.	Adoption of green technology for all activities.	Shall be actively promoted.

32.	Cottage industries including village artisans, etc.	Shall be actively promoted.
33.	Use of renewable energy and fuels.	Bio-gas, solar light, etc. shall be actively promoted.
34.	Agro-Forestry.	Shall be actively promoted.
35.	Use of eco-friendly transport.	Shall be actively promoted.
36.	Skill Development.	Shall be actively promoted.
37.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
38.	Environmental awareness.	Shall be actively promoted.

**5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.-** For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S N	Constituent of the Monitoring Committee	Designation
(i)	The District Collector, Kanniyakumari District, Nagercoil.	Chairman, ex-officio;
(ii)	Divisional Engineer, Tamil Nadu State Pollution Control Board, Tirunelveli.	Member;
(iii)	Assistant Director, Panchayat Kanniyakumari District.	Member;
(iv)	Member of State Biodiversity Board.	Member;
(v)	One expert in Ecology (serving or retired) from reputed Institution or University of the State of Tamil Nadu / one representative of non-government organisation (NGO) working in field of Nature Conservation.	Member;
(vi)	A Representative from Geology and mining.	Member;
(vii)	A Representative from PWD.	Member;
(viii)	A Representative from High Way.	Member;
(ix)	A Representative from DRDA.	Member;
(x)	District Forest Officer, Kanniyakumari Division, Nagercoil.	Member-Secretary.

**6. Terms of reference.** – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.

- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31<sup>st</sup> March of every year by the 30<sup>th</sup> June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure-V.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/15/2018-ESZ]

Dr. SATISH C. GARKOTI, Scientist 'G'

## ANNEXURE- I

**BOUNDARY DESCRIPTION OF KANNIYAKUMARI WILDLIFE SANCTUARY AND ITS  
ECO-SENSITIVE ZONE IN THE STATE TAMIL NADU**

**Block 1 – Comprising of Klamalai, Veerapuli, Veerapuli Extension, Asambu, Thadagaimalai, Poigaimalai and  
Mahendragiri Reserve Forests**

<b>North</b>	The Kanniyakumari Wildlife sanctuary is covered by Neyyar Wildlife Sanctuary of Kerala state on the west and Kalakad Mundanthurai Tiger Reserve on the North. A portion of the Sanctuary on the eastern side again shares boundary with Kalakad Mundanthurai Tiger Reserve. Being surrounded by notified forest area on the North and West, Eco Sensitive zone is not proposed on the Northern and Western part of the Sanctuary.
<b>East</b>	From the northern corner, the boundary runs along the sanctuary boundary in the Panagudy village southwards and reaches the ISRO compound in Mahendragiri RF and traverses the Kavalkinaru-Aralvaimozhi road.
<b>South</b>	<p>The boundary starts at the ISRO entrance and traverses the Kavalkinaru-Aralvaimozhi road and again reaches the ISRO compound wall at the western end, then traverses along the Poigaimalai reserve forest boundary where the eco sensitive zone boundary is zero, then it traverses along the Thadagaimalai extension reserve land (land notified under section 4 of Tamil Nadu Forest Act, 1882) until it reaches the Aathichanpudhur lake falling at the reserve land boundary where it traverses along the outerboundary of the lake reaching the mud road that bisects the Thoivalai channel and travels along the channel covering areas falling Kattupudur and Algiapandiapuram villages and on all these lengths, the Thoivalai channel remains the boundary until it reaches the Syphon at Tadikarankonam.</p> <p>After traversing on the Syphon, it then catches up the Thoivalai channel and traverses all along the channel to the Puthan dam from where the Thoivalai channel starts.</p> <p>From the dam, it connects to the Kodhayar left bank channel on which the boundary traverses until it reaches Maniankuzhi where the road bisects the channel resulting in boundary shifting to the road and traverses on the road until it reaches the dam at Pechipparai.</p> <p>Traversing on the dam embankment, the boundary runs over the road leading to Thodalikkadu via Pazhali estate from where it reaches the Chittar I dam.</p> <p>Running on the road inside the dam premise, the boundary traverses on the embankment and then travels along the dam boundary until it meets the Channel connecting the Chittar I and Chittar II dams.</p> <p>From this point, the boundary runs on the channel road till it meets Pathukani junction and then the Arunkani junction. From the junction, the ESZ boundary runs perpendicular to the road and meets the sanctuary boundary then traversing all along the sanctuary boundary to reach the interstate boundary until which the eco sensitive zone boundary is zero.</p>
<b>West</b>	ESZ boundary runs through Inter State boundary with Kerala State (Neyyar Wildlife Sanctuary)
<b>North West</b>	ESZ boundary runs through Neyyar WLS of Kerala State and Kalakkad Mundanthurai Tiger reserve

<b>North East</b>	ESZ boundary runs through Kalakkad Mundanthurai WLS
<b>South East</b>	ESZ boundary runs on the Mahendragiri RF boundary
<b>South West</b>	ESZ boundary runs through Inter State boundary with Kerala State

**Block 2 – Velimalai RF**

<b>North</b>	Starting from the east, the ESZ boundary runs on the Anandhanar channel and reaches the reserve forest boundary and travels over the boundary reaching the north west corner of the reserve forest and from where it maintains one kilometer buffer.
<b>West</b>	From the one kilometer buffer, it travels southward across the mountain ridges at one kilometer buffer line and reaches the Chiramadam reserve land (land notified under section 4 of Tamil Nadu Forest Act, 1882) boundary. From here, it travels all along the reserve land.
<b>South</b>	As the eco sensitive zone boundary falls southwards while traversing the reserve land boundary, it further continues to run over the reserve land boundary and connects to the reserve forest boundary and then runs over it until it reaches the Mukkadai dam.
<b>East</b>	From the south eastern corner of the reserve land boundary, it traverses towards the Mukkadai dam. Here, the eco sensitive zone boundary excludes the dam and its water spread area and runs along the reserve forest boundary circumnavigating the waterline and reaches the spillway of the dam and catches the Anandhanar channel. Then, it runs northward over the channel.
<b>North West</b>	ESZ boundary runs on one kilometer buffer from the reserve forest / sanctuary.
<b>North East</b>	ESZ boundary runs on the Anandhanar channel
<b>South East</b>	ESZ boundary runs on the Chiramadam reserve land boundary.
<b>South West</b>	ESZ boundary runs on the Chiramadam reserve land boundary.

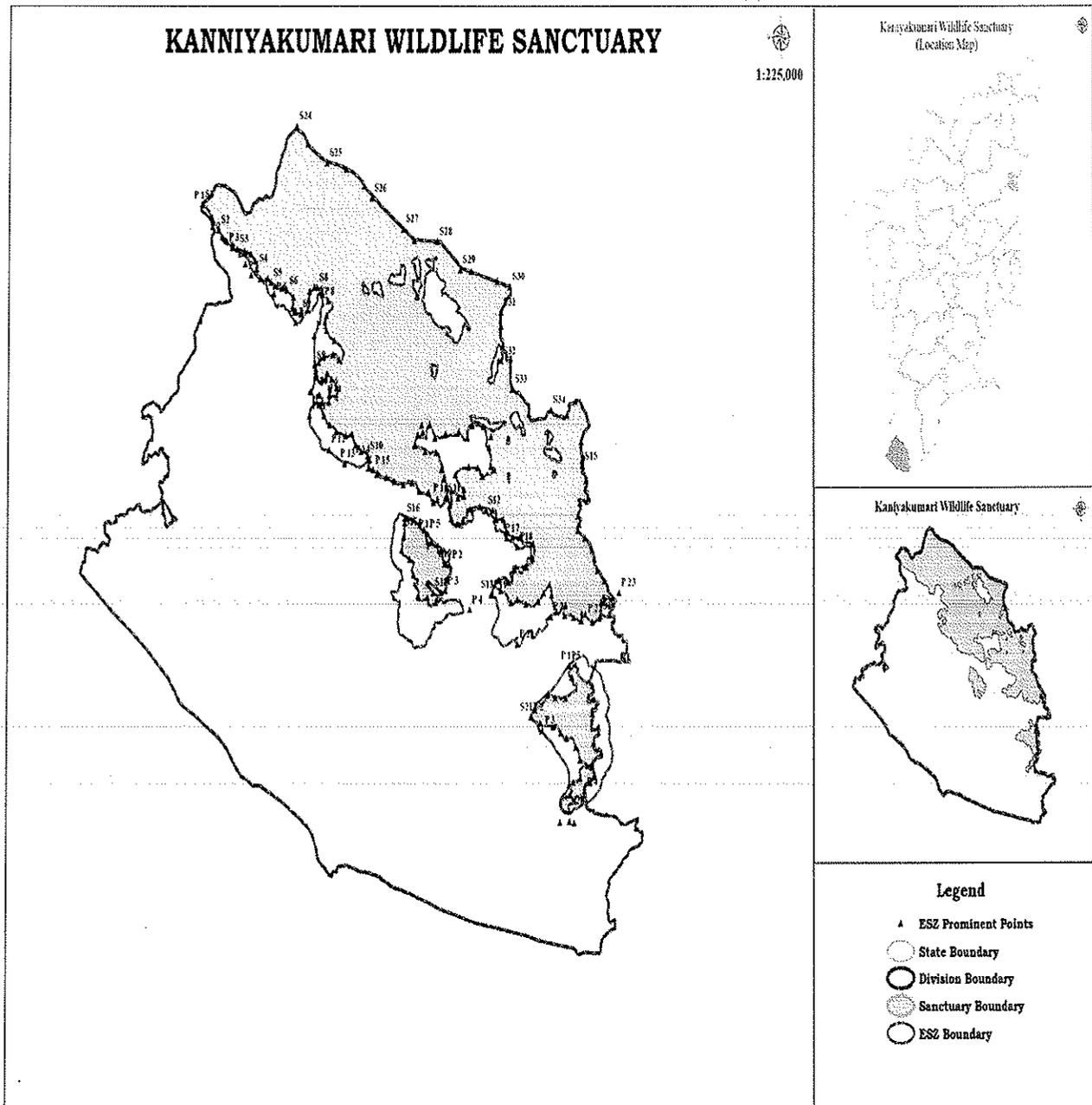
**Block 3 – Therkumalai East RF and Therkumalai West RF**

<b>North</b>	Starting from the east at the junction where NH944 (new number) (Nagercoil-Kavalkinaru NH) meets the NH 44 (Kanniyakumari-Srinagar NH), it traverses westward along the road line excluding the road and reaches the point where the road bisects the Thoivalai channel.
<b>West</b>	From the point of bisection, the ESZ boundary runs on the Thoivalai channel southwards until it reaches Potraiyadi.
<b>South</b>	From Potraiyadi, the Thoivalai channel runs as Radhapuram channel and reaches Thirumoola nagar from where it maintains one kilometer buffer.
<b>East</b>	From Thirumoola Nagar, the ESZ boundary runs on one kilometer buffer line where it travels the lands in Lcvinjipuram, T. Karungulam and Pazhavor village and reaches Ananthikulam near the NH944.
<b>North West</b>	ESZ boundary runs on the NH944 (new number) (Nagercoil-Kavalkinaru NH) and reaches the Thoivalai Channel.
<b>North East</b>	ESZ boundary runs on one kilometer buffer line where it travels in the Pazhavor village lands.
<b>South East</b>	ESZ boundary runs on the radhapuram channel.
<b>South West</b>	ESZ boundary runs on the Thoivalai channel.

ANNEXURE- IIA

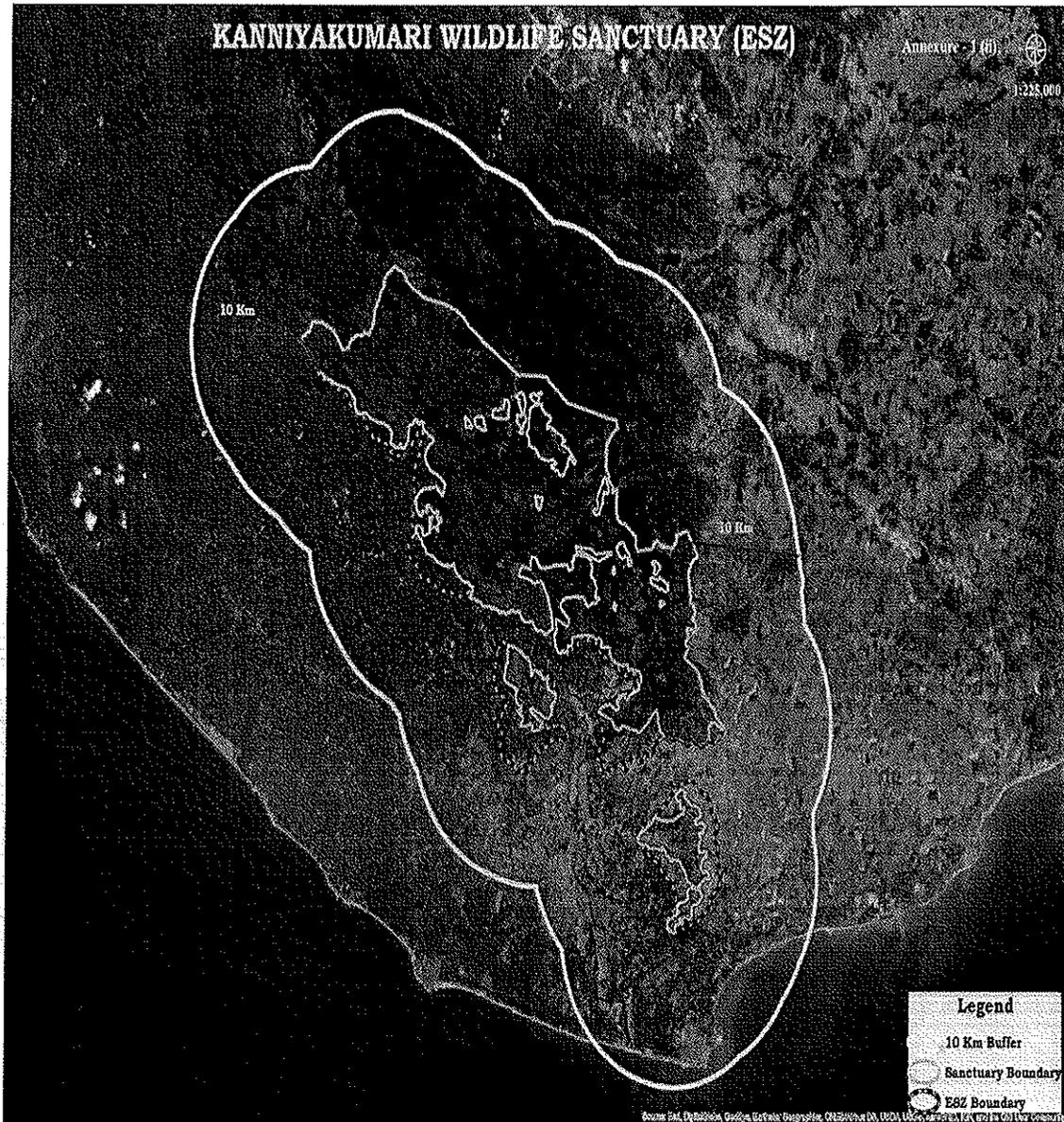
LOCATION MAP OF KANNIYAKUMARI WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE  
ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS

Annexure - I (ii)A



ANNEXURE- IIB

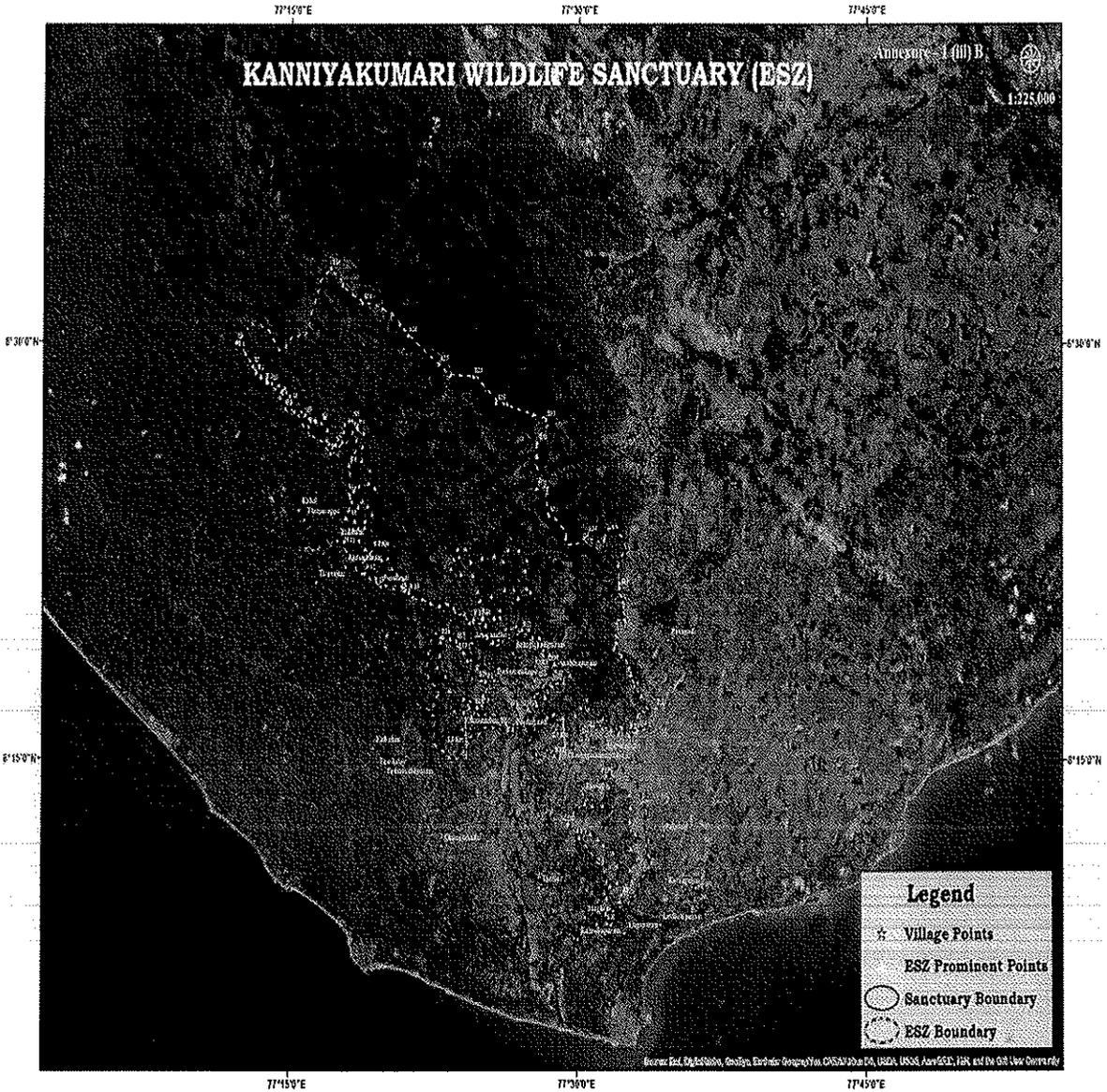
GOOGLE MAP OF ECO-SENSITIVE ZONE OF KANNIYAKUMARI WILDLIFE SANCTUARY WITH 10 KILOMETERS BUFFER ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



23

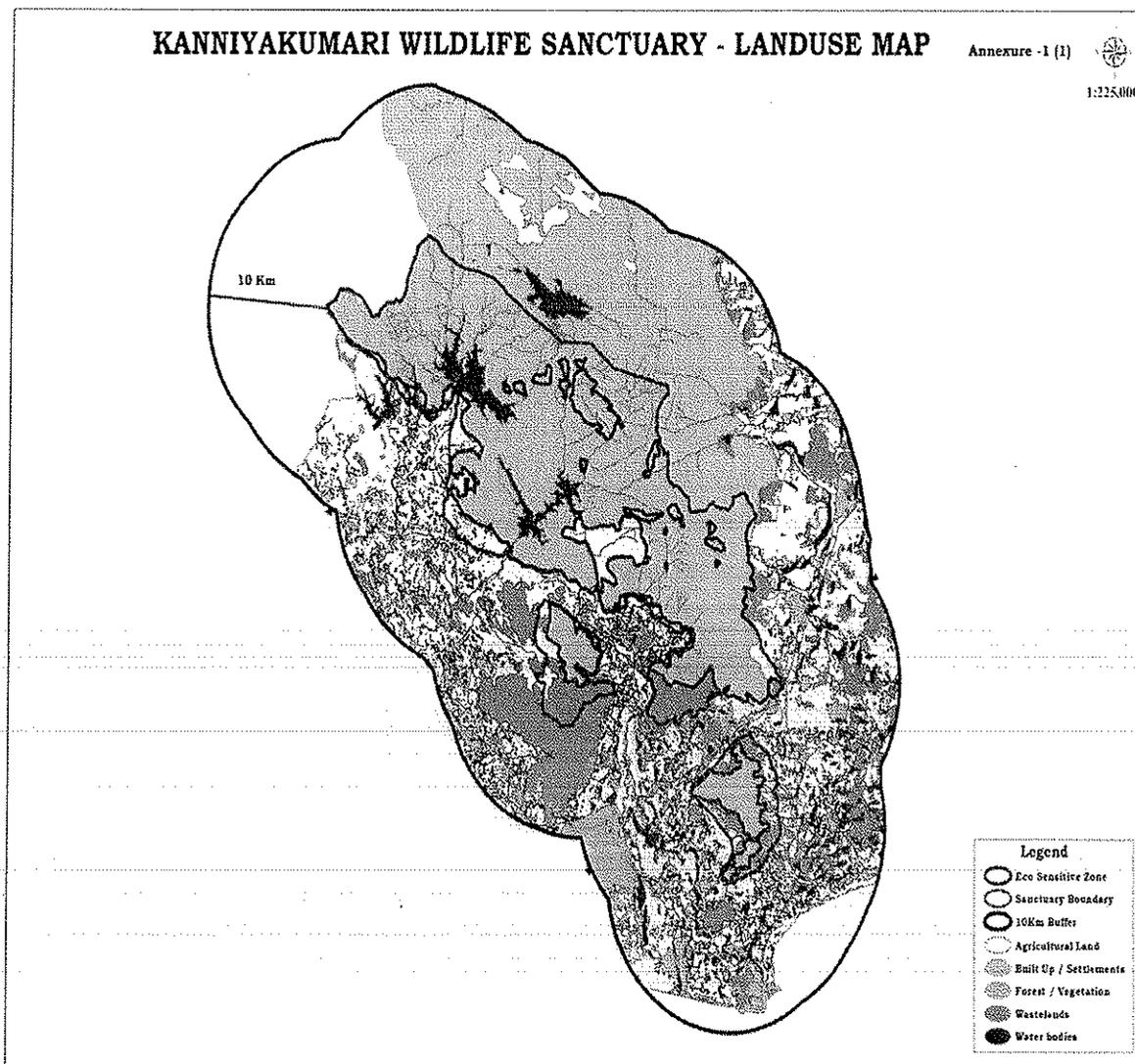
ANNEXURE- IIC

GOOGLE IMAGE OF ECO-SENSITIVE ZONE OF KANNIYAKUMARI WILDLIFE SANCTUARY  
ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



## ANNEXURE- IID

MAP SHOWING LANDUSE PATTERN OF ECO-SENSITIVE ZONE OF KANNIYAKUMARI WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



## ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF KANNIYAKUMARI WILDLIFE SANCTUARY

S.No	Identification of Prominent points	Location/Direction of prominent points	Latitude (N)	Longitude (E)
1.	S1	State boundary with Kerala	08°30'10.16"	77°12'14.45"
2.		N	8°29'33.91"	77°12'41.85"
3.	S2	Aarukani Channel	08°29'09.87"	77°13'03.95"
4.		NW	8°28'51.29"	77°13'31.85"
5.		NW	8°28'44.38"	77°13'47.65"
6.		NW	8°28'30.13"	77°14'24.58"
7.		NW	8°28'22.62"	77°14'43.81"
8.	S3	Kattuva Kani Kudiyiruppu	08°28'37.0"	77°14'04.3"

25

9.		NW	8°28'6.05"	77°14'58.35"
10.	S4	Good Shepherd college	08°27'49.9"	77°15'04.3"
11.		NW	8°27'31.24"	77°15'13.60"
12.		NW	8°27'33.81"	77°15'33.85"
13.	S5	Maruthamparai Forest Guard quarters	08°27'25.5"	77°15'48.4"
14.		N	8°27'19.24"	77°16'3.28"
15.		N	8°27'13.13"	77°16'21.92"
16.	S6	Chittar dam	08°27'06.47"	77°16'38.01"
17.		N	8°26'45.01"	77°16'48.26"
18.		N	8°26'31.67"	77°16'50.23"
19.	S7	Thodalikadu Dam entry	08°26'24.0"	77°17'21.3"
20.		N	8°26'23.86"	77°17'3.60"
21.		N	8°26'30.83"	77°17'40.67"
22.		N	8°26'49.08"	77°17'47.16"
23.		N	8°27'6.34"	77°17'47.03"
24.		N	8°27'17.83"	77°18'1.86"
25.	S8	Zero point – Kodayar Main Road	08°27'15.9"	77°18'15.2"
26.		N	8°26'57.24"	77°18'29.72"
27.		N	8°26'42.78"	77°18'47.91"
28.		N	8°26'18.00"	77°18'41.95"
29.		N	8°25'47.85"	77°18'46.26"
30.		N	8°25'26.66"	77°19'9.03"
31.		N	8°24'46.50"	77°19'26.40"
32.		N	8°25'0.35"	77°19'5.90"
33.		N	8°24'56.29"	77°18'37.67"
34.		NW	8°24'44.15"	77°18'15.28"
35.	S9	Kakachchal	08°24'34.04"	77°18'07.13"
36.		NW	8°24'13.06"	77°18'12.91"
37.		NW	8°24'5.88"	77°18'33.63"
38.		NW	8°24'22.26"	77°18'43.54"
39.		NW	8°24'6.24"	77°19'4.09"
40.		NW	8°23'48.99"	77°19'16.20"
41.		NW	8°23'34.18"	77°18'54.62"
42.		NW	8°23'18.69"	77°18'52.83"
43.		NW	8°23'17.37"	77°18'32.83"
44.		NW	8°23'33.39"	77°18'20.81"
45.		NW	8°23'12.31"	77°18'23.13"
46.		NW	8°22'54.46"	77°18'36.17"
47.		NW	8°22'35.79"	77°18'58.41"
48.		NW	8°22'24.34"	77°19'19.11"

26

49.		NW	8°22'18.95"	77°19'47.98"
50.		NW	8°22'18.56"	77°20'8.68"
51.		NW	8°21'56.82"	77°20'20.37"
52.		NW	8°21'42.28"	77°20'35.51"
53.	S10	Perunchani Ponmanai Channel Entrance	08°21'30.19"	77°20'57.50"
54.		NW	8°21'8.39"	77°20'57.01"
55.		SW	8°20'52.86"	77°21'26.35"
56.		SW	8°20'50.83"	77°21'53.31"
57.		SW	8°20'41.62"	77°22'22.28"
58.		S	8°20'39.49"	77°22'49.34"
59.		SE	8°20'40.78"	77°23'20.91"
60.		SE	8°20'21.98"	77°23'38.12"
61.		SE	8°20'19.50"	77°24'1.80"
62.		SE	8°20'0.56"	77°24'23.90"
63.		SE	8°20'3.59"	77°24'36.15"
64.		SE	8°20'6.22"	77°25'2.93"
65.	S11	Thadikkarankonam Check post road	08°20'06.27"	77°25'02.95"
66.		SE	8°21'4.01"	77°24'48.80"
67.		SE	8°20'25.61"	77°25'2.03"
68.		SE	8°20'43.79"	77°24'56.07"
69.		NE	8°21'38.42"	77°24'33.52"
70.		NE	8°21'39.70"	77°23'57.73"
71.		N	8°21'51.89"	77°23'24.73"
72.		N	8°22'12.93"	77°23'34.12"
73.		N	8°22'18.77"	77°23'50.84"
74.		N	8°22'34.25"	77°23'46.74"
75.		N	8°22'35.11"	77°24'11.39"
76.		NE	8°22'6.96"	77°24'27.97"
77.		NE	8°22'16.14"	77°25'1.66"
78.		NE	8°22'20.56"	77°25'41.66"
79.		NE	8°22'8.40"	77°26'9.74"
80.		NE	8°22'33.15"	77°26'24.64"
81.		NE	8°22'32.14"	77°26'58.56"
82.		NE	8°21'48.54"	77°27'16.62"
83.		NE	8°22'10.99"	77°27'22.57"
84.		NE	8°21'10.89"	77°27'21.86"
85.		NE	8°21'3.66"	77°27'34.54"
86.	S12	Thoovachi Bridge	08°19'41.1"	77°27'07.8"
87.		NE	8°20'50.21"	77°26'56.09"
88.		NE	8°21'7.61"	77°26'42.20"

89.		NE	8°21'8.61"	77°26'13.89"
90.		NE	8°20'53.74"	77°25'32.82"
91.		SE	8°20'22.91"	77°25'59.35"
92.		SE	8°20'7.11"	77°26'3.13"
93.		SE	8°20'5.98"	77°25'40.81"
94.		SE	8°20'21.63"	77°25'19.37"
95.		SE	8°19'51.49"	77°25'14.16"
96.		SE	8°19'21.37"	77°25'16.61"
97.		SE	8°19'13.82"	77°25'36.98"
98.		SE	8°19'19.22"	77°25'58.32"
99.		SE	8°19'40.82"	77°26'20.54"
100.		SE	8°19'52.99"	77°26'46.89"
101.		SE	8°19'40.68"	77°27'28.57"
102.		SE	8°19'24.19"	77°27'44.90"
103.		SE	8°19'23.88"	77°28'1.75"
104.		SE	8°18'55.02"	77°28'8.31"
105.		SE	8°18'48.68"	77°28'33.83"
106.		SE	8°18'43.09"	77°28'56.13"
107.		SE	8°18'31.23"	77°29'33.38"
108.		SE	8°18'4.31"	77°29'32.08"
109.		SE	8°17'52.85"	77°29'13.36"
110.		SE	8°17'50.22"	77°28'35.81"
111.		SE	8°17'17.56"	77°28'20.79"
112.		SE	8°17'23.66"	77°27'43.42"
113.	S13	Thellanthi Lake	08°16'49.5"	77°27'29.5"
114.		SE	8°17'1.10"	77°27'58.26"
115.		SE	8°16'32.66"	77°28'27.06"
116.		SE	8°16'19.28"	77°28'48.68"
117.		SE	8°16'35.91"	77°29'16.04"
118.		SE	8°16'43.09"	77°29'49.378"
119.		SE	8°16'55.62"	77°30'6.77"
120.		SE	8°17'18.92"	77°30'24.37"
121.		SE	8°16'45.56"	77°30'31.10"
122.		SE	8°16'15.79"	77°30'46.91"
123.		SE	8°16'34.48"	77°31'14.62"
124.		SE	8°16'1.13"	77°31'11.48"
125.		SE	8°16'7.02"	77°31'46.34"
126.		SE	8°15'53.04"	77°32'7.81"
127.		SE	8°16'9.37"	77°32'20.53"
128.		SE	8°15'58.18"	77°32'44.00"
129.	S14	ISRO Compound	08°16'09.4"	77°33'02.5"

130.		SE	8°16'32.91"	77°33'9.20"
131.		SE	8°17'0.94"	77°32'49.90"
132.		SE	8°17'22.85"	77°32'36.96"
133.		SE	8°17'54.03"	77°32'19.96"
134.		SE	8°18'19.87"	77°32'39.89"
135.		SE	8°18'44.35"	77°32'26.33"
136.		SE	8°18'58.85"	77°32'6.24"
137.		SE	8°19'13.67"	77°31'54.14"
138.		SE	8°19'29.24"	77°32'4.91"
139.		SE	8°19'51.35"	77°32'4.18"
140.		SE	8°20'6.22"	77°32'29.11"
141.		SE	8°20'42.20"	77°32'22.96"
142.	S15	Kannimar Oodai	08°21'12.1"	77°32'11.3"
143.		SE	8°13'43.64"	77°32'43.05"
144.		SE	8°13'16.72"	77°32'57.48"
145.		SE	8°12'46.30"	77°32'44.55"
146.		SE	8°12'19.94"	77°33'2.76"
147.		SE	8°11'48.83"	77°32'43.06"
148.		SE	8°11'28.39"	77°33'11.77"
149.		S	8°11'4.12"	77°32'41.23"
150.		S	8°10'40.71"	77°32'56.79"
151.		S	8°10'30.35"	77°32'32.84"
152.		S	8°10'0.51"	77°32'12.91"
153.		S	8°9'54.25"	77°31'47.13"
154.		S	8°9'46.27"	77°31'33.35"
155.	S20	Maruthuvalmalai Chanel entrance	08°09'31.77"	77°31'24.13"
156.		S	8°9'44.62"	77°31'2.74"
157.		S	8°10'5.92"	77°31'33.29"
158.		S	8°10'28.92"	77°31'34.19"
159.		S	8°10'38.98"	77°31'53.58"
160.		S	8°11'7.32"	77°32'7.45"
161.		S	8°11'37.63"	77°31'52.04"
162.		S	8°11'57.04"	77°31'22.75"
163.		S	8°12'7.95"	77°31'5.22"
164.		S	8°12'20.13"	77°30'40.81"
165.		S	8°12'31.96"	77°30'8.22"
166.	S21	Thovalai Chanel area	08°12'39.68"	77°29'31.79"
167.		S	8°12'54.16"	77°29'44.94"
168.		S	8°13'29.46"	77°30'17.93"
169.		S	8°13'30.10"	77°30'47.92"

170.		SE	8°13'27.58"	77°31'18.47"
171.		SE	8°14'0.44"	77°31'38.43"
172.	S22	ST Devasahayam Mount	08° 14'19.87"	77° 31'29.86"
173.		SE	8°14'26.38"	77°31'51.39"
174.	S23	Kottakarai	08°14'04.30"	77° 32'03.99"
175.		S	8°16'36.35"	77°24'4.23"
176.	S17	Velimalai Peak	08°19'16.65"	77°23'42.05"
177.		S	8°16'28.10"	77°24'30.91"
178.		S	8°16'54.88"	77°24'30.85"
179.	S18	Chiramadam dam entry	08°16'57.77"	77°24'47.98"
180.		S	8°17'16.34"	77°24'4.71"
181.		S	8°17'15.67"	77°25'4.54"
182.	S19	Athirapuram village	08°17'51.53"	77°25'05.93"
183.		S	8°18'9.19"	77°24'45.60"
184.		S	8°18'34.78"	77°24'18.60"
185.		S	8°19'0.91"	77°23'55.11"
186.		S	8°19'20.84"	77°23'21.81"
187.		S	8°19'30.50"	77°22'58.59"
188.		S	8°19'12.88"	77°22'49.00"
189.	S16	Surulacode entry	08°19'24.47"	77°22'50.48"
190.		S	8°18'46.69"	77°22'42.02"
191.		S	8°18'15.28"	77°22'41.80"
192.		S	8°18'3.86"	77°23'11.90"
193.		S	8°17'27.78"	77°23'22.14"
194.		S	8°16'45.67"	77°23'30.38"
195.	S24	Varaiyadu Mudi	8°32'41.64"	77°17'6.33"
196.		NW	8°32'9.61"	77°17'44.48"
197.	S25	Kodaiyar Power House	8°31'26.67"	77°18'44.45"
198.		NW	8°31'1.12"	77°19'43.18"
199.		NW	8°30'37.88"	77°20'37.47"
200.	S26	Kanchaponmalai	8°30'15.96"	77°21'7.02"
201.	S27	Muthukulivayal Mottai	8°29'13.51"	77°22'46.74"
202.		NW	8°28'47.69"	77°23'12.02"
203.	S28	Vanamutti Malai	8°28'48.05"	77°24'32.84"
204.	S29	Turuttavaluvadan Malai	8°27'50.56"	77°25'45.32"
205.		NW	8°27'47.90"	77°26'19.39"
206.		NW	8°27'26.60"	77°27'41.19"
207.	S30	Kaniyini Mottai	8°27'15.87"	77°28'21.46"
208.	S31	Nalikkal Mottai	8°26'24.68"	77°27'54.32"
209.		N	8°25'50.83"	77°27'42.75"
210.	S32	Samikuchi Malai	8°24'45.94"	77°27'54.32"

211.		N	8°24'49.93"	77°28'25.01"
212.		N	8°22'58.23"	77°29'22.50"
213.	S33	Mahendragiri	8°23'48.00"	77°28'30.69"
214.		NE	8°22'55.84"	77°31'22.18"
215.	S34	Tiruvannamalai	8°23'6.31"	77°30'31.35"
216.		NE	8°21'23.66"	77°32'11.06"
217.		NE	8°23'24.08"	77°31'50.24"
218.		NE	8°22'1.37"	77°32'7.34"

**TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE**

**Block 1 – Comprising of Klamalai, Veerapuli, Veerapuli Extension, Asambu, Thadagaimalai, Poigaimalai and Mahendragiri Reserve Forests**

S. No	Identification of Prominent Points	Location/Direction of prominent points	Latitude	Longitude
1	P 1	State Boundary with Kerala	8°29'59.91"N	77°12'13.18"E
		SE	8°29'53.54"N	77°12'25.39"E
		SE	8°29'38.78"N	77°12'37.58"E
		SE	8°29'20.98"N	77°12'52.03"E
		SE	8°29'4.22"N	77°13'5.99"E
2	P 2	Arukani Road, Arukani	8°28'55.54"N	77°13'14.51"E
		SW	8°28'50.77"N	77°13'12.12"E
		SE	8°28'39.55"N	77°13'29.09"E
		SE	8°28'37.67"N	77°13'41.03"E
3	P 3	Pathukani Settlement	8°28'33.65"N	77°13'45.74"E
		E	8°28'31.75"N	77°13'54.41"E
		SW	8°28'28.50"N	77°13'51.27"E
		SE	8°28'9.49"N	77°14'19.54"E
4	P 4	Katruva Kani settlement	8°28'0.05"N	77°14'27.17"E
		SE	8°27'53.34"N	77°14'33.46"E
		SE	8°27'42.59"N	77°14'40.67"E
5	P 5	Chithar I Reservoir Boundary Near Good Shepherd College	8°27'37.20"N	77°14'44.94"E
		SE	8°27'17.08"N	77°14'57.46"E
		E	8°27'23.07"N	77°15'41.48"E
		SE	8°27'5.99"N	77°15'48.19"E
6	P 6	Chithar I & Chithar II Connecting Channel	8°26'59.13"N	77°15'57.37"E
		S	8°26'29.68"N	77°15'53.97"E
		E	8°26'29.60"N	77°16'17.70"E
		SE	8°26'25.90"N	77°16'37.40"E
		SE	8°26'9.92"N	77°16'55.69"E
7	P 7	Chithar I Dam	8°26'1.62"N	77°17'6.04"E
		NE	8°26'21.20"N	77°17'29.81"E

		NE	8°26'37.49"N	77°17'55.11"E
		N	8°27'4.17"N	77°18'10.34"E
		SE	8°27'6.70"N	77°18'28.18"E
8	P 8	Pechiparai Dam	8°27'2.90"N	77°18'29.67"E
		SE	8°26'47.93"N	77°18'41.35"E
		SW	8°26'5.02"N	77°18'27.35"E
		SW	8°25'45.27"N	77°18'7.53"E
9	P 9	Maniyankuzhi Checkpost	8°25'34.55"N	77°18'5.15"E
		SW	8°25'21.87"N	77°17'37.98"E
		SW	8°24'48.95"N	77°17'21.96"E
		S	8°24'6.73"N	77°17'35.05"E
		SE	8°23'47.66"N	77°17'47.17"E
10	P 10	Kodhayar Left Bank Channel at Thirunandhikarai	8°23'41.55"N	77°17'55.49"E
		S	8°23'22.94"N	77°18'2.56"E
		SW	8°23'8.94"N	77°17'51.94"E
		S	8°22'56.89"N	77°17'49.43"E
11	P 11	Kodhayar Left Bank Channel and Marthandam Road Crossing @ Thumbacode	8°22'51.26"N	77°17'52.17"E
		S	8°22'36.53"N	77°17'50.61"E
		SE	8°22'12.59"N	77°18'17.47"E
		SE	8°21'48.22"N	77°18'31.64"E
		E	8°21'45.39"N	77°18'48.69"E
12	P 12	Kodhayar Left Bank Channel at Mangalam	8°21'43.31"N	77°18'55.02"E
		SE	77°18'48.69"E	77°19'7.40"E
		SE	8°21'26.78"N	77°19'26.25"E
13	P 13	Kodhayar Left Bank Channel at Ponmanai Junction	8°21'23.67"N	77°19'40.60"E
		E	8°21'21.13"N	77°19'53.24"E
		SE	8°21'12.70"N	77°20'23.12"E
		NE	8°21'19.41"N	77°20'46.24"E
		NE	8°21'29.56"N	77°20'55.69"E
14	P 14	Puthan Dam	8°21'22.99"N	77°21'1.54"E
		S	8°21'8.05"N	77°20'51.52"E
		E	8°21'4.26"N	77°21'3.61"E
15	P 15	Chellanthiruthi Headworks	8°21'2.91"N	77°21'9.85"E
		SE	8°20'58.33"N	77°21'17.04"E
		SE	8°20'50.39"N	77°21'35.48"E
		E	8°20'39.57"N	77°22'40.79"E
16	P 16	Thadikarankonam Syphon	8°20'5.36"N	77°25'3.94"E
		S	8°19'42.29"N	77°25'11.31"E
		S	8°19'17.70"N	77°25'17.17"E

(32)

17	P 17	Paniyadikonam	8°18'44.83"N	77°28'13.18"E
18	P18	Ratnapuram	8°18'27.41"N	77°28'47.35"E
		E	8°18'29.34"N	77°29'26.29"E
		S	8°18'4.43"N	77°29'13.55"E
		SW	8°17'45.43"N	77°28'29.66"E
		S	8°17'17.96"N	77°28'22.51"E
		SW	8°17'20.47"N	77°27'35.76"E
19	P19	Thellanthi Lake	8°16'48.66"N	77°27'25.80"E
		S	8°16'11.07"N	77°27'42.47"E
		SW	8°15'25.36"N	77°27'19.01"E
		SE	8°14'49.72"N	77°27'41.43"E
		E	8°14'49.13"N	77°28'17.31"E
		NE	8°15'5.21"N	77°28'34.84"E
20	P 20	Adichanputhur Lake	8°15'8.39"N	77°28'47.15"E
		E	8°15'4.53"N	77°28'57.17"E
		NE	8°15'35.95"N	77°29'33.78"E
		S	8°15'20.94"N	77°29'33.13"E
		NE	8°15'45.90"N	77°30'20.42"E
		N	8°15'58.90"N	77°30'17.99"E
21	P 21	Poigai Dam	8°16'4.92"N	77°30'31.79"E
		NE	8°16'24.95"N	77°31'19.47"E
		S	8°16'10.16"N	77°31'11.30"E
		E	8°15'55.64"N	77°32'10.76"E
		N	8°16'12.17"N	77°32'9.81"E
		SE	8°15'51.53"N	77°32'51.36"E
22	P 22	Jeyamatha Engineering College	8°16'0.61"N	77°33'4.67"E
		NE	8°16'7.51"N	77°33'10.87"E
		E	8°16'6.00"N	77°33'23.50"E
23	P 23	ISRO Entrance	8°16'52.86"N	77°34'5.64"E

**Block 2 – Velimalai RF**

1	P 1	Urakonam	8°18'52.76"N	77°24'4.79"E
		SE	8°18'39.87"N	77°24'32.85"E
		SE	8°18'24.74"N	77°24'59.20"E
		S	8°18'1.15"N	77°25'9.18"E
		W	8°18'1.29"N	77°25'3.17"E
		SE	8°17'53.03"N	77°25'14.35"E
		S	8°17'50.68"N	77°25'14.49"E
2	P 2	Anthirapuram	8°17'49.08"N	77°25'14.64"E
		SE	8°17'47.39"N	77°25'15.34"E

		SE	8°17'43.21"N	77°25'17.13"E
		SW	8°17'17.56"N	77°25'9.05"E
		SW	8°16'59.56"N	77°24'58.05"E
3	P 3	Mukkadal Dam	8°16'53.19"N	77°25'2.62"E
		SE	8°16'45.27"N	77°25'44.14"E
		SE	8°16'28.58"N	77°26'10.54"E
4	P 4	Anandanar Channel Thittuvilai	8°16'17.99"N	77°26'17.65"E
		W	8°16'7.43"N	77°25'34.27"E
		SW	8°15'47.55"N	77°24'29.59"E
		SW	8°14'59.46"N	77°23'27.04"E
		NW	8°15'37.81"N	77°22'35.59"E
		N	8°16'32.31"N	77°22'38.93"E
		NW	8°16'51.46"N	77°22'13.35"E
		NE	8°17'31.89"N	77°22'44.74"E
		N	8°19'29.22"N	77°22'22.20"E
		E	8°19'21.28"N	77°22'55.89"E
		SE	8°18'55.79"N	77°23'54.53"E
1	P 1	Urakonam	8°18'52.76"N	77°24'4.79"E

**Block 3 – Therkumalai East Reserve Forest and Therkumalai West Reserve Forest**

1	P 1	St. Devasagayam Mount Aralvaimozhi	8°14'24.04"N	77°31'30.05"E
		SW	8°13'47.65"N	77°30'40.08"E
		SW	8°13'0.49"N	77°29'45.00"E
2	P 2	Thovalai Channel @ Potraiyadi Vilakku	8°12'40.19"N	77°29'30.84"E
		SE	8°12'30.55"N	77°29'45.71"E
		SE	8°12'16.16"N	77°29'54.89"E
		E	8°12'14.11"N	77°30'2.87"E
3	P 3	Thovalai Channel @ Theroor	8°12'12.58"N	77°30'6.42"E
		SE	8°11'47.97"N	77°30'37.66"E
		SE	8°11'3.46"N	77°31'24.13"E
		N	8°10'26.40"N	77°31'28.61"E
		SW	8° 9'55.62"N	77°31'3.35"E
		N	77°31'6.14"E	8° 9'34.03"N
		E	8° 9'27.14"N	77°31'35.23"E
		NE	8° 9'40.86"N	77°32'5.27"E
4	P 4	Radhapuram Channel @ Thirumoolanagar	8° 9'50.12"N	77°32'28.05"E
		NE	8°10'14.63"N	77°33'7.04"E
		N	8°10'35.91"N	77°33'13.19"E
		NE	8°10'59.94"N	77°33'42.09"E
		N	8°11'23.07"N	77°33'46.53"E

		NW	8°12'38.84"N	77°33'27.35"E
		N	8°13'15.77"N	77°33'32.53"E
		NW	8°14'42.17"N	77°32'18.46"E
		W	8°14'42.31"N	77°31'52.14"E
1	P 1	St. Devasagayam Mount Aralvaimozhi	8°14'24.04"N	77°31'30.05"E

## ANNEXURE-IV

**LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF KANNIYAKUMARI WILDLIFE  
SANCTUARY ALONG WITH GEO-COORDINATES**

Sl. No.	Name of District	Name of Revenue Villages	Geo-coordinates	
1	Kanniyakumari	1	Kadayal	N08 24 26.28; E77 15 59.08
		2	Thirparappu	N08 23 29.28; E77 15 33.94
		3	Thumbacode	N0 8.524212; E 77.005887
		4	Ponmanai	N08 21 15.10; E77 19 42.08
		5	Surulacode	N08 20 25.12; E77 22 29.26
		6	Arumanalloor	N08 25 37.30; E77 40 05.90
		7	Derisanamcope	N08 17 12.59; E77 20 34.75
		8	Chiramadam	N08 16 29.30; E77 24 14.74
		9	Velimalai	N08 14 36.80; E77 20 59.46
		10	Ananthapuram	N08 18 11.17; E77 28 29.80
		11	Azhagiapandipuram	N08 18 28.81; E77 26 21.78
		12	Shenbagaraman puthoor	N08 14 43.19; E77 29 25.15
		13	Thovalai	N08 13 51.84; E77 30 21.45
		14	Aralvaimozhy	N08 15 06.94; E77 31 49.59
		15	Theroor	N08 10 58.86; E77 27 52.46
		16	Marungoor	N08 10 17.50; E77 30 14.21
		17	Kulasekarapuram	N08 08 36.94; E77 29 44.02
2	Tirunelveli	18	Palavoor	N08 12 16.50; E77 34 31.94
		19	T.Karungulam	N08 34 24.61; E77 51 08.79
		20	Levinchipuram	N08 25 42.45; E77 33 39.24
		21	Panagudi	N08 18 53.84; E77 34 03.60

## ANNEXURE –V

**Performa of Action Taken Report:**

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

## THE METALLIFEROUS MINES REGULATIONS, 1961

G.S.R. 337, dated the 18<sup>th</sup> October, 1960 – In exercise of the powers conferred by section 57 of the Mines, Act, 1952 (35 of 1952), the Central Government hereby makes the following Regulations, the same having been previously published as required by sub-section (1) of section 59 of the said Act.

### Chapter I. – Preliminary

1. Short title, extent and applications (1) These regulations may be called the Metalliferous Mines Regulations, 1961.
  - (2) They extend to the whole of India 2[\*\*\*]
  - (3) They shall apply to every mine of whatever description other than a coal or an oil mine.
2. Definitions. – In these regulations, unless there is anything [repugnant in the subject or contest –
  - (1) “Act” means the Mines Act, 1952;
  - (2) “approval safety lamp” and “approved electric torch” mean, respectively, safety lamp and an electric torch manufactured by such firm and of such type as the Chief Inspector may from time to time specify by notification in the Official Gazette;
  - (3) “Assistant Manager” means a person possessing a Manager’s Certificate appointed in writing by the owner, agent or manager to assist the manager in the control, management and direction of the mine or part thereof, and who takes rank immediately below the manager;
  - (4) “auxiliary fan” means a forcing fan or an exhausting fan, used belowground wholly or mainly for ventilating a face or faces or blind ends;
  - (5) “bankman” means a person appointed to superintend the lowering and raising of persons, tools and materials and the transmission of signals at the top of a shaft or winze;
  - (6) “blaster” means a person possessing a Manager’s, Foreman’s, Mate’s or Blaster’s Certificate and appointed by the manager in writing to perform the duties of a blaster under these regulations, and includes a shotfirer;
  - (7) “belman” means a person appointed to superintend the raising and lowering of persons, tools, materials and the transmission of signals at any landing;
  - (8) “Committee” means a committee appointed under section 13 of the Act;
  - (9) “competent person” in relation to any work or any machinery, plant or equipment means a person who has attained the 3[age of 20 years] and who has been duly appointed in writing by the manager as a person competent to supervise or perform that work or to supervise the operation of that machinery, plant or equipment, and who is responsible for the duties assigned to him, and includes a blaster;

- (10) "District Magistrate" in relation to any mine, means the District Magistrate or the Deputy Commissioner, as the case may be, who is vested with the executive powers of maintaining law and order in the revenue district in which the mine is situated;

Provided that in the case of a mine which is situated partly in one district and partly in another, the District Magistrate for the purposes of these regulations shall be the District Magistrate authorised in this behalf by the Central Government;

- (11) "explosive" shall have the same meaning as is assigned to that term in the Indian Explosive;
- (12) "face" means the moving front of any working place or the inbye end of any drive, level, crosscut, raise or winze;
- (13) "gas" includes fume or vapour;
- (14) "landing" means any floor or platform in a winze, which is an authorised stopping place of the cage or other means of conveyance, and includes a 'plate';
- (15) "machinery" means –
  - (i) any locomotive or any stationary or portable engine, air compressor, boiler or steam apparatus which is, or
  - (ii) any such apparatus, appliance or combination of appliances intended for developing, storing transmitting, converting or utilising energy, which is, or
  - (iii) any such apparatus, appliance or combination of appliances if any power developed, stored transmitted, converted or utilised thereby is, used or intended for use in connection with mining operations;
- (16) "Manager" means a person possessing the prescribed qualifications and appointed in writing by the owner or agent to be in charge of a mine under the Act, and includes Mine Superintendent if appointed under section 17 of the Act;
- (17) "material". Includes rock, debris, stone, mineral, ore or any other material;
- (18) "Metalliferous mine" includes every mine other than a coal or an oil mine;
- (19) "mine foreman" means a person possessing a Manager's or Foreman's Certificate and appointed by the manager in writing, under the designation whatsoever, to perform the duties of supervision or control in a mine or part thereof and includes a Shift Boss;
- (20) "mining mate" means a person possessing a Manager's, Foreman's or Mate's Certificate and appointed by the Manager in writing, under any designation whatsoever, to perform the duties of a mining mate under these regulations, and includes an Overseer or Head Mestri;
- (21) "misfire" means the failure to explode of an entire charge of explosives in a shot-hole;
- (22) "month" means a calendar month;
- (23) "Official" means a person appointed in writing by the owner, agent or manager to perform duties of supervision in a mine or part thereof and includes an assistant manager, an underground manager, a mine foreman, a mining mate, an engineer and a surveyor;

(ii) If the apparatus fails to fire all the shots in a properly connected circuit, the blaster shall return the apparatus to the manger or assistant manager or underground manager as soon as possible, and it shall not be used again unless it has been tested on the surface and found to be in safe working order.

(iii) The result of every overhaul test or repair as aforesaid shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the overhaul, test or repair.

- (2) No current from a signalling, lighting or power circuit shall be used for firing shots.
- (3) The blaster shall –
- (a) retain the key of the firing apparatus in his possession throughout his shift;
  - (b) use a well-insulated cable of sufficient length to permit him to take proper shelter, and in no case, shall this cable be less than 20 meters in length;
  - (c) before coupling the cable to the firing apparatus, couple up the cable himself to the detonator leads;
  - (d) take care to prevent the cable from coming into contact with any power or lighting cable or other electrical apparatus;
  - (e) take adequate precautions to protect electrical conductors and apparatus from injury;
  - (f) himself couple the cable to the firing apparatus; and before doing so, see that all persons in the vicinity have taken proper shelter as provided under regulation 164; and
  - (g) after firing the shots and before entering the place of firing, disconnect the cable from the firing apparatus.
- (4) Where more than one shot are to be fired at the same time :-
- (a) care shall be taken that all connections are properly made;
  - (b) all shots if fired belowground shall be connected in series;
  - (c) the circuit shall be tested either for electrical resistance or for continuity before connecting it to the firing apparatus. Such a test shall be made with an apparatus specifically designed for the purpose and after the provisions of regulation 164 have been complied with; and
  - (d) the cable to the shotfiring apparatus shall be connected last.

164. Taking shelter etc. – (1) The blaster shall, before a shot is charged, stemmed or fired, see that all persons other than his assistants, if any, in the vicinity, have taken proper shelter and he shall also take suitable steps to prevent any person approaching the shot and shall himself take adequate shelter, along with his assistants if any, before firing the shots.

(1-A) in the case of an opencast working the blaster shall not charge or fire a shot

- (a) unless he has taken the precautions laid down in sub-regulation (1).
- (b) Unless sufficient warning, by efficient signals or other means approved by the manager, is given over the entire area falling within a radius of 300 metres from the place of firing (hereinafter referred to as the danger zone) and also he has ensured that all persons within such area have taken proper shelter, and
- (c) Where any part of a public road or railway lies within the danger zone, unless two persons are posted, one in either direction at the two extreme points of such road or railway which fall within the danger zone who have, by an efficient system of telephonic communication or hooter or loudspeakers or other means approved by the Chief Inspector or Regional Inspector intimated clearance of traffic to the blaster and have also warned the passers by and whenever possible the vehicle also, if any, which have passed by such road or railway :

Provided that if blasting is done in such a manner approved in writing, by the Chief Inspector or Regional Inspector, that the flying fragments from blasting cannot project beyond a distance of ten metres from the place of firing, the provisions of clauses (b) and (c) need not be complied with,

(1-B) (a) In the case of an opencast working, where any permanent building or structure of permanent nature, not belonging to the owner, lies within the danger zone, the aggregate maximum charge in all the holes fired at one time shall not exceed two kilograms unless permitted in writing by the Chief Inspector or the Regional Inspector and subject to such conditions as he may specify therein :

Provided that if blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, a maximum charge of two kilograms can be used in each hole;

Provided further that if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres irrespective of the amount of the charge, no blasting shall be done except with the permission in writing of the Chief Inspector or the Regional Inspector and subject to such conditions as he may specify therein.

(b) Notwithstanding anything contained in clause (a) the Chief Inspector may, by an order in writing and subject to such conditions as he may specify, exempt any mine or part thereof from the operation of all or any of the provisions of clause (a) on the ground that the observance of its provisions is not necessary or reasonably practicable on account of the special conditions existing thereat].

(2) Where the workings, either above or belowground, offer insufficient protection against flying fragments or missiles, adequate shelter or other protection shall be provided.

(3) When two working places belowground have approached within three metres of each other, the blaster shall not fire any shot in any one of the said workings unless all persons have been withdrawn from the other working place and the same has been so fenced off as to prevent persons inadvertently coming in direct line of the shot.

(4) In any mine to which regulation 142 applies, the following provisions shall have effect, namely :-

- (a) Notwithstanding anything contained in the regulations, no shot shall be stemmed or fired by any person who does not hold either a Manager's Certificate, or Foreman's or Mate's Certificate together with a Gas-testing Certificate.
- (b) Where more shots than one are charged for firing, the shots shall be fired simultaneously. No delay-action detonator shall be used, except with the previous permission in writing of the Chief Inspector and subject to such conditions as he may specify therein.
- (c) If in ventilating district, presence of inflammable gas is detected in any place, no shothole shall be charged, stemmed or fired in that place or in any other place situated on its return side till such place has been cleared of gas and declared safe.
- (d) Immediately before charging a shothole or a round of shotholes, and again before firing the shots, the blaster shall carefully test for inflammable gas at all places within a radius of 20 metres of the place of firing.

166. Inspections after shotfiring. – (1) After a shot has been fired, no person other than the blaster or any other competent person holding a Manager's or Foreman's Certificate appointed for the purpose by the Manager shall enter, or allow any other person to enter, the place until the area is free from dust, smoke or fumes. The blaster or other competent person shall, before any other person enters the place, make a careful examination and with his assistants, if any, make the place safe. No other person shall enter the place and where guards have been posted, they shall not be withdrawn until the examination has been made and the place has been declared to be safe in all respect. In the case of opencast workings, after shots have been fired, an all clear signal shall be given except in the case of a misfire.

(2) After shots have been fired, all persons engaged in clearing mineral, rock or debris shall look for unexploded cartridges and detonators. If such a cartridge and detonator is found, it shall be removed and shall as soon as possible be handed over to a blaster or other official.

167. Misfires. – (1) The number of shots which explode shall, unless shots are fired electrically or by means of an igniter cord, be counted by the blaster and another competent person authorized for the purpose; and unless it is certain that all the shots have been exploded, no person shall re-enter or be permitted to re-enter the place until 30 minutes after the firing of shots :

Provided that where shots are fired electrically, this interval may be reduced to not less than five minutes after the source of electricity has been disconnected from the cable.

(2) In the event of a misfire, the entrance or entrances to the working place shall be barricaded or fenced so as to prevent inadvertent access; and no work other than that of locating or relieving the misfire shall be done therein until the misfire has been located and relieved. In opencast workings, it shall be sufficient to mark the place of the misfire with a red flag.

(3) In the event of a misfire, the tamping may be sludged out with compressed air or water under pressure or removed by such other means as may be approved in writing by the Chief Inspector and subject to such conditions as he may specify therein. The hole shall thereafter be reprimed and fired.

- (4) If the misfire contains a detonator, the leads or fuse thereof shall be attached by a string to the shotfiring cable or some distinctive marker.
- (5) Except where the misfire is due to faulty cable or a faulty connection, and the shot is fired as soon as practicable after the defect is remedied, or where a shot has been reprimed and fired under sub-regulation (3) another shot shall be fired in a relieving hole which shall be so placed and drilled in such a direction that at no point shall it be nearer than 30 centimetres from the misfired hole. The new hole shall be bored in the presence of a blaster, preferably the same person who fired the shot.
- (6) After a relieving shot has been fired, a careful search for cartridges and detonators, if any, shall be made in the presence of the blaster or other competent person holding a Manager's or Forman's certificate approved for the purpose by the Manager amongst the material brought down by the shot :

Provided that in the case of workings belowground if such cartridge or detonator is not recovered, the tubs into which the material is loaded shall be marked and a further search made on the surface. As far as practicable the search for the detonators and cartridges and the loading of any ore stone or debris which may contain a detonator, shall be carried out without the aid of tools.

- (7) If a misfired hole is not dislodged by a relieving shot, the procedure laid down in sub-regulation (5) and (6) shall be repeated. A misfired hole which cannot be dealt with in the manner so prescribed, shall be securely plugged with a wooden plug; and no person other than a blaster, a mining official or a person authorised for the purpose shall remove or attempt to remove such plug.
- (8) When a misfired shot is not found, or when a misfired shot is not relieved or reblasted, the blaster shall, before leaving the mine, give information of the failure to such official as may relieve or take over charge from him. He shall

அணை

காரணம்: பெருந்திணை A'

அணையருகே மையல், திவாலன் மையல்,  
 பெருந்திணை A' காரணம் யுஎண் 531/18-04-52-09ஆக  
 சீர்திருத்தி பெயர்க்கணை யுஎண் 503, 504, 505, 506, 507,  
 508 அணை வணிகம் அணைநீர்ம சீர்திருத்தணை சீர்திருத்தணை  
 அணைநீர்ம பெயர் அணையணை அணையணை அணையணைய  
 மையல் அணையணை அணையணை அணையணைய அணையணைய

20.6.23  
 VILLAGE ADMINISTRATOR  
 PENMANAS-A VILLAGE.

CERTIFICATE

This is to certify that, the Pathway/road to the Survey No. 531/1B to the extent of 4.52.0 Hectare in Ponmanai 'A' Village, Thiruvattar Taluk, Kanniyakumari District is passing **through the Survey No. 503, 504, 505, 506, 507, 508 is marked as District/Rural Roads as per the Revenue Records** starting from Chithirankodu to Surulacode.

-sd-

Village Administrative officer

Ponmanai 'A' Village



WHAT'S NEW

NOTIFICATION - GOOD SAMARITAN

Screen Reader Access

A+ R A-



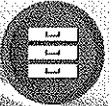
ROAD SAFETY



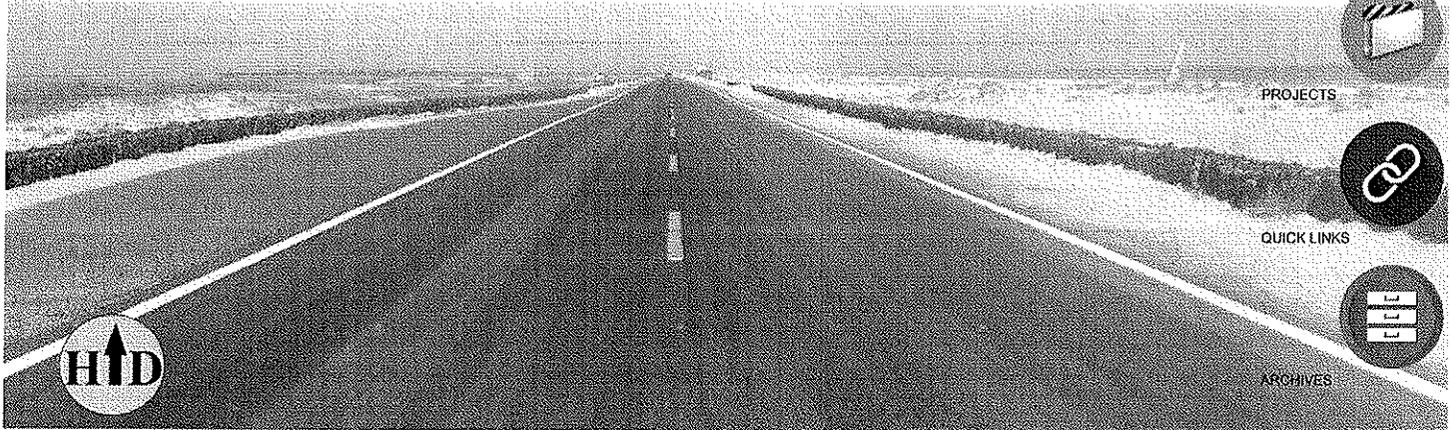
PROJECTS



QUICK LINKS



ARCHIVES



## MAJOR DISTRICT ROADS

### CHENNAI CITY ROADS (H) C&M DIVISION

Sl. No	Name of the Road	Starting KM.	Ending KM	Total Length KM.
1	Agrathen Kovilanchery Road (MD -566)	0.000	7.100	7.100
2	Pallavaram-Thiruneermalai -Thirumudivakkam Road (MD -1163)	0.000	4.000	4.000
3	Madipakkam Velachery Road (MD -622)	0.000	3.200	3.200
4	Tambaram- Somangalam -Nandambakkam Road (MD-1164)	0.000	2.400	2.400
5	Taramani Perunkudi Road (MD -452)	0.000	2.010	2.010
	<b>Total</b>			<b>18.710</b>

### TIRUVALLUR (H) C&M DIVISION

Sl. No	Name of the Road	Starting KM.	Ending KM	Total Length KM.
1	Vengal-Seethancheri-Kannigaiper road (MD-740)	0.000	26.800	26.800
2	Medur - Gummidipoondi Road (MD-634)	0.000	23.200	23.200
3	Kanakammachattram - Ihakkolam road(MD-1049)	0.000	18.550	18.550
4	Minjur – Kattur – Thirupalaivanam Road (MD-1041)	0.000	17.200	17.200
5	Gummidipoondi – Madarpakkam Road (MD-599)	0.000	16.850	16.850
6	Tiruvallur - Arakkonam Road (MD-32)	0.000	16.200	16.200
7	Tiruttani - Nagalapuram road (MD-719)	0.000	14.565	14.565
8	Althimaanjeri – Pothaltur pet Nagari R.S. Road (MD-788)	0.000	14.200	14.200
9	Goonipalayam-Placepalayam road (MD-787)	0.000	12.800	12.800
10	Nochilli Road (MD-645)	0.000	12.800	12.800
11	Thirupachur-Kadambathur-Kondancheri road (MD-468)	0.000	12.500	12.500
12	Puduvoyal - Periyapalayam Road (MD-378)	0.000	12.000	12.000
13	C.T Road to Magankaligapuram Road (via) Veeramangalam Road (M.D.R-580)	0.000	11.600	11.600

45

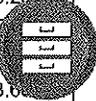
21	Tiruchendur-Kanyakumari road MD 783	11.400	15.000	3.600
22	Construction road MD 84	0.000	2.800	2.800
23	George road MD 115	0.000	2.400	2.400
24	Link road MD 220	0.000	2.080	2.080
25	Alagesapuram road MD 9	0.000	1.320	1.320
26	Kovilpatti Bye pass road MD 191	0.000	1.000	1.000
27	South Beach road MD 434	0.000	0.530	0.530
28	Srivaikuntam Girder bridge road MD 436	0.000	0.400	0.400
	<b>TOTAL</b>			33.740



**VIRUDHUNAGAR (H) C&M DIVISION**

PROJECTS

Sl. No	Name of the Road	Starting KM.	Ending KM	Total Length KM.
1	Sattur - Thiruvenkatapuram road (MD 683)	0.000	31.550	31.550
2	Thiruppuvanam - Pulvoikarai - Narikudi road (MD 718)	7.512	33.800	26.288
3	Kariapatti - Narikudi road (MD 926)	0.000	24.200	24.200
4	Melamadai - Palavanatham road (MD 937)	0.000	23.600	23.600
5	Sattur - Elayirampanni - Guhanparai road (MD 681)	0.000	22.211	22.211
6	Sivakasi - Erichanatham road (MD 689)	0.000	19.800	19.800
7	M.Reddiapatti - Salukkuvarpatti - Thoppalakarai road (MD 621)	0.000	17.400	17.400
8	Viswanatham - Venkatachalapuram road (MD 1048)	0.000	16.125	16.125
9	Kanniseri - Mathiyasenai road (MD 604)	0.000	15.600	15.600
10	Krishnankovil - Koomapatti road (MD 194)	0.000	14.800	14.800
11	Sattur - Nenmeni (via) Nagalapuram road (MD 682)	0.000	13.250	13.250
12	Rajapalayam - Ayyanarkovil road (MD 387)	0.000	13.000	13.000
13	Tenkasi - Tirumangalam road to Sholapuram road (MD 698)	0.000	10.400	10.400
14	Branching road from km 43/2 of NH 49 to Kattanoor road (MD 579)	12.683	22.883	10.200
15	Muthukulathur - Veeracholan road to meet at km 99/4 of SH 42 (MD 638)	25.925	35.725	9.800
16	Tenkasi - Tirumangalam road to Keelarajakularaman road (MD 697)	0.000	9.200	9.200
17	Ramanaickenpatti -Vadhuvarpatti Road (MD 1187)	0.000	7.200	7.200
18	Kallupatti - Virudhuangar road (MD 956)	14.490	21.290	6.800
19	Thiruthangal - Sengamalanachiyarpuram road (MD 938)	0.000	5.400	5.400
20	Srivilliputhur - Thiruvannamalai road (MD 1031)	0.000	3.000	3.000
21	Nalli Railway station road (MD 287)	0.000	1.800	1.800
22	Mariamalkovil - Fathimanagar road (within Virudhunagar Municipal limit) (MD 631)	0.000	1.500	1.500
23	Southcar street - Bus stand road (Within Aruppukottai Municipal limit) (MD 692)	0.000	1.000	1.000
24	Srivilliputhur - Southcar street road (MD 693)	0.000	0.420	0.420
	<b>TOTAL</b>			<b>304.544</b>



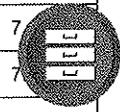
ARCHIVES

**NAGERCOIL(H) C&M DIVISION**

Sl. No	Name of the Road	Starting KM.	Ending KM	Total Length KM.
#VALUE!	Kuzhithurai - Alancholai - Arukani Road (MD 941)	0.000	29.100	29.100
2	Balamore Road (MD 54)	17.200	37.600	20.400
3	Santhapuram Road (MD 412)	0.000	12.400	12.400
4	Eathenkattumadam Road (MD 113)	0.000	12.200	12.200

46

5	Mulagumoodu - Colachel Road (MD 932)	0.000	11.200	11.200
6	Derisanamcope - Surulacode road (MD 1161)	0.000	10.900	10.900
7	Anjugramam Road (MD 27)	0.000	10.300	10.300
8	Eraniel - Rajakkamangalam Road (MD 106)	0.000	9.400	9.700
		11.800	12.100	
9	Eraniel - Muttom Road (MD 105)	0.000	9.600	9.600
10	Thuckalay - Thadikarankonam Road (MD 488)	0.000	8.600	8.600
11	Nagercoil Beach Road (MD 930)	0.000	8.500	8.500
12	Vattakottai - Kottaram - Agasteeswaram Road (MD 931)	0.000	8.500	8.500
13	Kottar - Manakudy Road (MD 188)	0.000	7.600	8.300
		10.200	10.900	
14	Kottar - Dharmapuram Road (MD 187)	0.000	8.100	8.100
15	Thiruvattar - Thirparappu Road (MD 933)	0.000	7.900	7.900
16	Parasalai - Kollencode Road (MD 928)	0.000	7.600	7.600
17	Eraviputhoorkadai - Karungal road (MD 943)	0.000	7.600	7.600
18	Kuzhithurai - Thengapattinam Road (MD 216)	0.000	7.000	7.500
		11.000	11.500	
19	Kadaya - Pechipparai Road (MD 1162)	0.000	7.400	7.400
20	Vellamadam - Suchindaram Road (MD 927)	0.000	7.300	7.300
21	Meycode - Kulasekaram Road (MD 269)	0.000	7.200	7.200
22	Swarniyarmadam - Meycode Road (MD 929)	0.000	6.900	6.900
23	Marthandam - Karungal Road (MD 250)	0.000	6.800	6.800
24	Karungal - Colachel Road (MD 1191)	0.000	6.100	6.100
25	Thamaraikulam Road (MD 779)	0.000	6.000	6.000
26	Mondaymarket - Manavalakurichi Road (via) Mankuzhy (MD 1190)	0.000	5.700	5.700
27	Vellamadam - Shenbagaramanputhoor Road (MD 940)	0.000	5.100	5.100
28	Eraniel - Thuckalay Road (MD 107)	0.000	4.000	4.000
29	Lekshmiapuram - Mondaikadu road (MD 942)	0.000	2.800	2.800
30	Parasalai - Panachamoodu Road (MD 334)	2.400	5.000	2.600
<b>TOTAL</b>				<b>266.300</b>



Feedback

Name

Your Name\*

E-Mail

Your E-Mail\*

Message

Your Message\*

Information Center

Document

Highways Manual

Latest News

Site map

Website Policies

47

District : Kanniyakumari

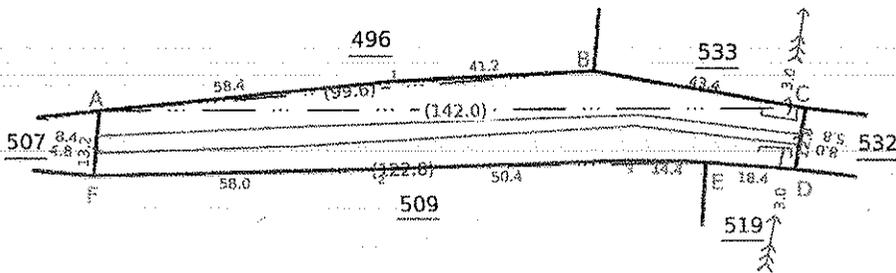
Survey No : 508

Taluk : Thiruvattar

Area : Hect 00 Ares 19.50

Village : Ponmanai A [10]

Scale : 1 : 1000



30-6-23  
 VILLAGE ADMINISTRATOR RECEIVED  
 PONMANAI-A VILLAGE.



District : Kanniyakumari

Taluk : Thiruvattar

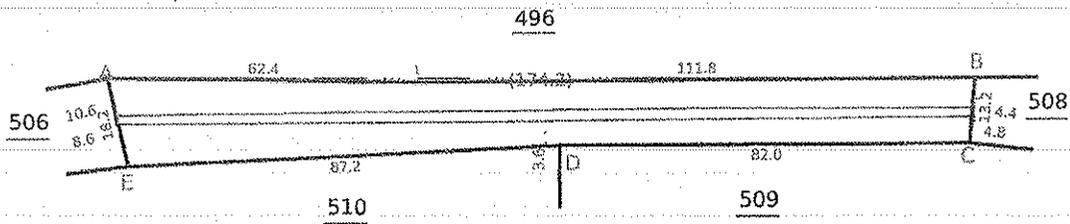
Village : Ponmanai A [10]



Survey No : 507

Area : Hect 00 Ares 25.00

Scale : 1 : 1000



*SC*  
 30.6.23  
 VILLAGE ADMINISTRATIVE OFFICER  
 PONMANAI - A VILLAGE.



District : Kanniyakumari

Taluk : Thiruvattar

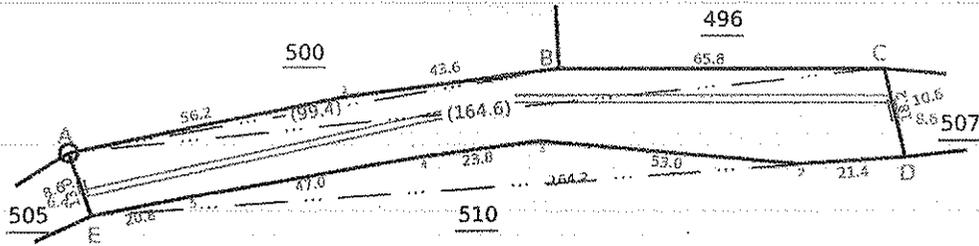
Village : Ponmanai A [10]



Survey No : 506

Area : Hect 00 Ares 26.50

Scale : 1 : 1000



*SC*  
 30 6 23  
 VILLAGE ADMINISTRATIVE OFFICER  
 PONMANAI-A VILLAGE.



District : Kanniyakumari

Taluk : Thiruvattar

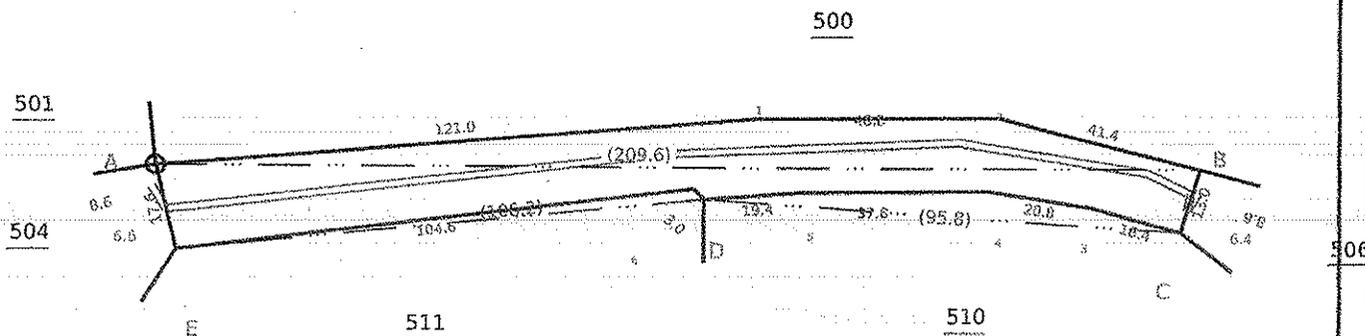
Village : Ponmanai A [10]



Survey No : 505

Area : Hect 00 Ares 32.50

Scale : 1 : 1000



*SC*  
 30.6.23  
 VILLAGE ADMINISTRATIVE OFFICER  
 PONMANAI - A VILLAGE.



District : Kanniyakumari

Taluk : Thiruvattar

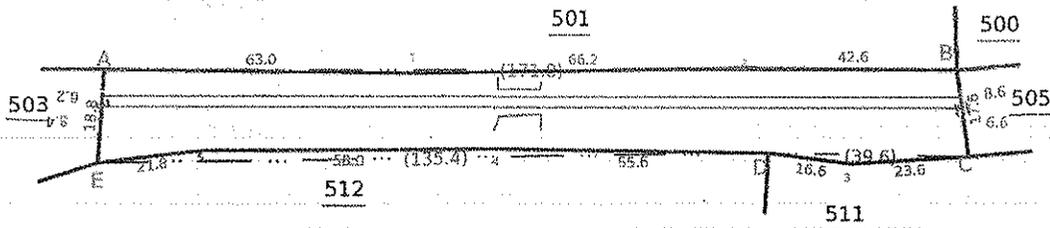
Village : Ponmanai A [10]



Survey No : 504

Area : Hect 00 Ares 28.50

Scale : 1 : 1000



*20.6.23*  
VILLAGE ADMINISTRATIVE OFFICER  
PONMANAI A VILLAGE.





53

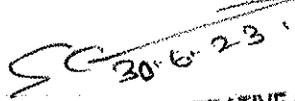
தமிழ்நாடு அரசு



வருவாய் துறை

District : Kanniyakumari Taluk : Thiruvattar Village : Ponmanai A

புல எண்	உட்கிரிவு எண்	புறப்புல எண்	பகுதி	அரசு - யத்தவரி	நிலத்தின் வகை	புள்ளி ஆக்கம்	இரு பெருகம்	மண் வளம் (மீட்டர்கள்)	மண் திறமை	தீர்வை - செலவு		புப்பு		மேத்த தீர்வை		புள்ளி எண்	குறிப்பு	This Land is Under	
										ரு	பை	செலவு	எர்	ரு	பை				
50A				அரசு	புறப்புலம்			0.0	0	0	0	0	19.50	0	00	0		சுலை	
													மேத்தம்	19.50					

  
 30.6.23  
 VILLAGE ADMINISTRATIVE OFFICER  
 PONMANAI - A VILLAGE.

54

தமிழ்நாடு அரசு



வருவாய் துறை

District : Kanniyakumari Taluk : Thiruvattar Village : Ponmanai A

புல எண்	உட்பிரிவு எண்	பழைய புல எண்	பகுதி	அரசு - ரயத்துவாரி	தலைதின் வலை	புள்ளி ஆக்காரம்	இருபேரகம்	மண் வயலாழம்	மண் தரம்	தீர்வை - ஹெக்		புப்பு		மெத்த தீர்வை		பட்டா எண்	குறிப்பு	This Land is Under	
										ரூ	பை	ஹெக்	எர்	ரூ	பை				
507	-			அரசு	புறம்பேரு			0-0	0	0	0	0	25.00	0	00	0		தலை	-
													மெத்தம்	25.00					

SC  
30.6.23  
VILLAGE ADMINISTRATIVE OFFICER  
Ponmanai - A VILLAGE

55

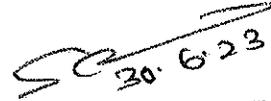
தமிழ்நாடு அரசு



வருவாய் துறை

District : Kanniyakumari Taluk : Thiruvattar Village : Ponmanal A

புல எண்	உட்கிரிவு எண்	பழைய புல எண்	பகுதி	அரசு பத்திர வரி	நிலத்தின் வகை	பாசன அமைப்பு	இருபேர்தரம்	மண் வகை	மண் தரம்	தீர்வை - ஹெக்டேர்		புரப்பு		மொத்த தீர்வை		பட்டா எண்	குறிப்பு	This Land Is Under
										ரூ	பை	ஹெக்டேர்	எர்	ரூ	பை			
506			அரசு	புறம்பேர்தரம்			0 - 0	0	0	0	0	26.50	0	00	0		ஒர்மனை	
												மொத்தம்	26.50					

  
 30.6.23  
 VILLAGE ADMINISTRATIVE OFFICER  
 Ponmanal 'A' VILLAGE.

56

தமிழ்நாடு அரசு



வருவாய் துறை

District : Kanniyakumari Taluk : Thiruvattar Village : Ponmanai A

புல எண்	உட்பிரிவு எண்	பழைய புல எண்	பகுதி	அளவு	நிலத்தின் வகை	புள்ளி அளவு	இருபேரகம்	மண் வகை	மண் அளவு	தீர்வை		பட்டி		மொத்த தீர்வை		பட்டி எண்	குறிப்பு	This Land Is Under.	
										ரூ	பை	ரூ	பை	ரூ	பை				
505	-	-	-	அரசு	பறம்பேரகம்	-	0-0	0	0	0	0	32.50	0	00	0	-	சாலை	-	
										மொத்தம்		32.50							

*[Signature]*  
20/6/23  
VILLAGE ADMINISTRATIVE OFFICER  
Ponmanai 'A' village

57

தமிழ்நாடு அரசு



வருவாய் துறை

District : Kanniyakumari Taluk : Thiruvattar Village : Ponmanai A

புல எண்	உட்பிரிவு எண்	பண்டிய புல எண்	பகுதி	அரசு - யத்துவாரி	நிலத்தின் வகை	பாசன ஆக்கிரமம்	இரு பெருகம்	மண் வயனமு ம்	மண் சீரமை	தீர்வை - ரெக		பரப்பு		மெத்த தீர்வை		பட்டி எண்	குறிப்பு	This Land Is Under	
										ரு	டை	ரெக	எர்	ரு	டை				
504				அரசு	பறம்பேடு			0 - 0	0	0	0	0	28.50	0	00	0		சாலை	
													28.50						

SC  
 20.6.23  
 VILLAGE ADMINISTRATIVE OFFICER  
 PONMANAI 'A' VILLAGE

58

தமிழ்நாடு அரசு

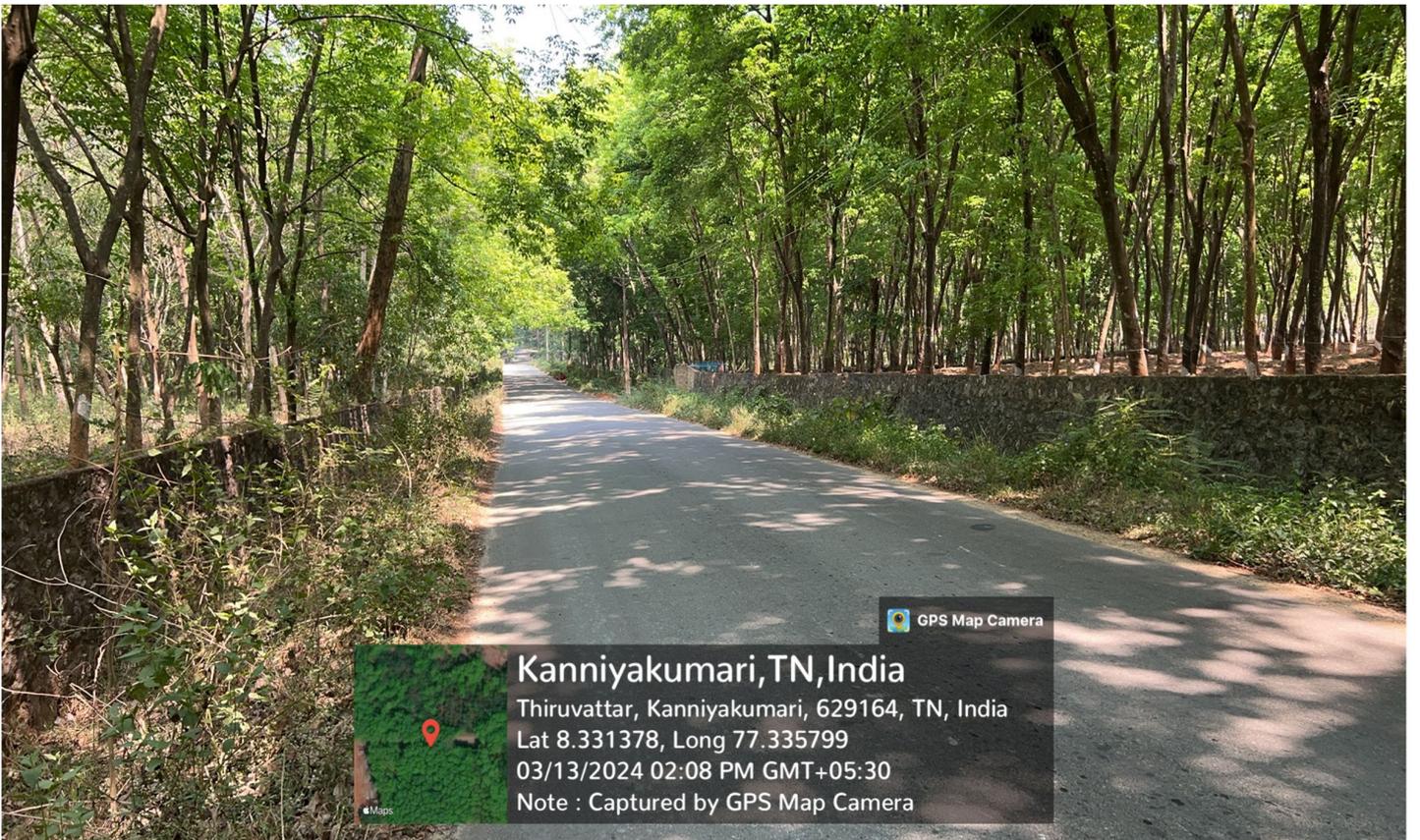


வருவாய் துறை

District : Kanniyakumari Taluk : Thiruvattar Village : Ponmanai A

புல எண்	உட்பிரிவு எண்	பழைய புல எண்	பகுதி	அளவு - யரத்துவா ரி	நிலத்தின் வகை	புரன் ஆகாரம்	இரு பேக்கா ம்	மண் வயனா ம்	மண் தரம்	தீர்வை - டெனக்		புப்பு		மொத்த தீர்வை		பட்டி எண்	குறிப்பு	This Land Is Under
										ரூ	பை	டெனக்	எர்	ரூ	பை			
503	-			அரக	புறம்பேக்க கு			0 - 0	0	0	0	0	26.00	0	00	0	சுலை	-
													மொத்தம்	26.00				

*SC*  
30.6.23  
VILLAGE ADMINISTRATIVE OFFICER  
Ponmanai A VILLAGE.

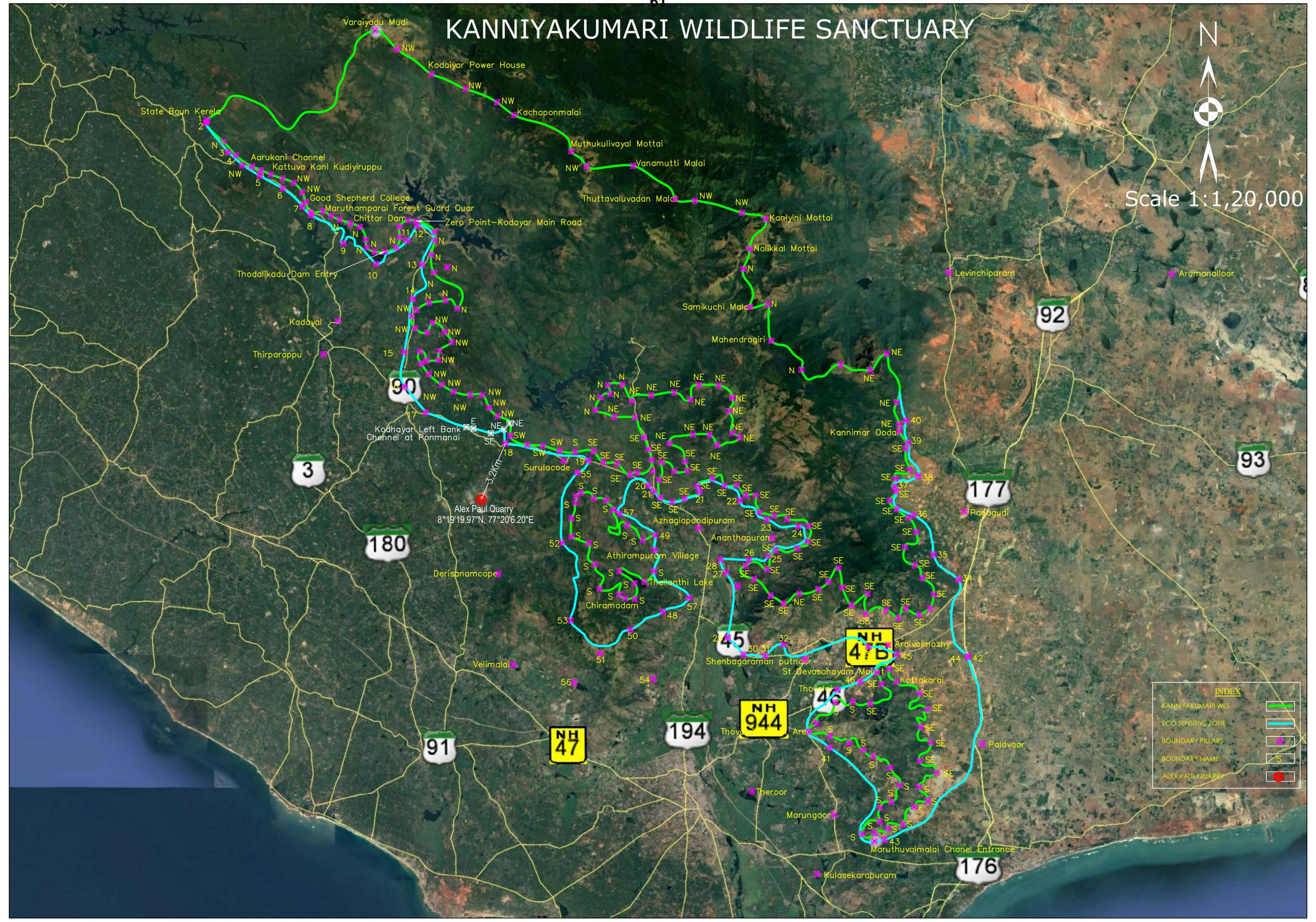




# KANNIYAKUMARI WILDLIFE SANCTUARY



Scale 1:1,20,000



**INDEX**

KANNIYAKUMARI WLS	
ECO SENSITIVE ZONE	
BOUNDARY PILLARS	
BOUNDARY NAME	
ALEX PAUL QUARRY	

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)

**APPEAL NO. 25 OF 2023 (SZ)**

In the matter of:

ALEX PAUL

....Appellant

-VS-

State Environment Impact Assessment  
Authority,

Tamilnadu and other.

----Respondent(s)

**REJOINDER FILED ON BEHALF OF**  
**THE APPELLANT TO THE**  
**ADDITIONAL AFFIDAVIT FILED BY**  
**RESPONDENT NOS.1 AND 2**

**E.K. KUMARESAN,**

**G. VIGNESH**

**COUNSEL FOR APPELLANT**

No.6, Indian Chambers (SICCI)

Annex Building, Ground Floor,

Esplanade, Chennai - 600 108.

Cell No: 95974 35955